SCENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH **GUWAHATI-05**

(DESTRUCTION OF RECORD RULES,1990)

INDEX

	1NDEX 10.A/T.A No. 144/2004
	R.A/C.P No
	E.P/M.A No
	Pg4to4
2. Judgment/Order dtd. 29,	106/2005 Pg. 1 to 4 Dispose
	Received from H.C/Supreme Court
4. O.A. 144/2004	Pg. 1. to 29
5. E.P/M.P	to
6. R.A/C.P	to
7. W.S. Respandends	,2,384 Pg 1 to 22
8. Rejoinder. M. Long Heal.	of the Applicant Pg. 1. to 7.
	vPgto
10. Any other Papers	pgto
11. Memo of Appearance	
13. Written Arguments	
14. Amendement Reply by Re	espondents
15. Amendment Reply filed b	
16. Counter Reply	

SECTION OFFICER (Judl.)

FORM No.4 . (SEE RULE 12) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

ORDER SHEET 144/04. Org. App./MiscPetn/Cont.Petn/Rev.Appl Name of the Applicant(s) Mr. W.K. S. M. Labourchy. Advocate for the Applicant ... A. .. A. home al Counsel for the Railway/CGSC A.K. Charling Ald Case

office note

ORDER OF THE TRIBUNAL

18.6.2004 This entit is in form is fixed to fix the sis 50/- 1 No. 116 389 764 Dated 13 6 04

Present: Hon'ble Smt Bharati Ray, Judicial Member

A. Ahmed, learned Heard Mr counsel for the applicant and Mr A.K. Chaudhuri, learned Addl. C.G.S.C.

This application has been filed questioning the transfer order dated 7.6.2004, whereby the applicant has been transferred from MCD, Shillong to SMC, Silchar. It is the specific grievance of that he applicant the transferred from S.E.(NEZ), Shillong to M.C.D., Shillong very recently i.e. $1\frac{1}{2}$ years before. As per the longest stayee list of Draftsmen Grade II (Civil) the applicant's name is not there in the said longest stayee list of 2001-2002 is annexed to the O.M. dated 20.12.2000 issued by the Superintending Engineer, Co-Ord. addressed to the SEs, Executive and SEs(P&A) Civil/Elect), CPWD under Eastern Region requesting them to indicate options for transfer latest by 31.1.2001 by giving order names and stations, in preference for consideration alongwith the data of posting for the last ten years to the office.

18.6.2004

The applicant has made a representation to the Superintending Engineer (Coord)respondent No.4 mentioning therein that his name was not in the list of longest stayee and that he had been transferred recently to MCD, Shillong i.e. 1 years back and requested to allow him to stay in the same place of posting for completing his tenure. The learned counsel for the applicant also the only son submits that applicant is in the midst of the academic session and is studying in a nursery school. The representation was made on 9.6.2004. The learned counsel for the applicant submits that so far the applicant has not been released. The learned counsel for the applicant has also prayed for an interim order.

Considering facts the anG circumstances and cosidering that the representation of the applicant has not been disposed of as yet, I direct the respondents to maintain status quo as on date till the next date. respondents are directed to three weeks. by Rejoinder, to be filed with two .weeks any, thereafter.

The matter be postef after five weeks.

Member (J)

On the plea of counsel for the respondents four weeks time is given to the respondents to file written statement. List on 1.9.2004 for orders.

Interim order dated 18.6.2004 shall continue till the next date.

Ico Palledon Member (A)

List on 29/7/04

Notice & order St. 18/6/04

Sent to D/Section for issuing to resp. No.

1 to 4, by regd. with

A/D post.

Memo No: 1080 - nkm

Memo No: 1080 - nkm

23/16/04: 1083 St. 27/16/04:

29.7.2002

A/Deard return from

resp. No. 2.

order dt. 29/7/09
issuing to learned
Advocate ber both the

Tribunal's Order Date Office Note 1.9.2004 Notral vinely Server Om - R-010.2 for the respondents. No was har been giled to file written statement. shall continue. 23-15-04 No. W/s. har been mb ET/ed. 24.11.04. Administrative Member. ment and further orders. 19-1-05 Notice Send on R. 2 Das 421 file. 3) other S/R awarked. lm 19.01.2005 Present: The Hon ble Mr. Justice R.K. statement. Stand over to 4.2.2005. To red bb 18.2.2005 - 85 led. dm

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A.K. Chaudhuri, learned Addl. C.G.S.C.

The application is admitted. The respondents are allowed four weeks time

List on 30.9.2004 for orders. Status quo as ordered on 18.6.2004

Member (A)

Present: Hon'ble Mr.K.V.Prahladan,

Written statement has not been file. Six weeks time is allowed to file written statement. List on 10.1.05 for filing of written state-

Member

Batta, Vice-Chairman.

Mr.A.Ahmed, learned counsel for the applicant is present. None for the respondents. Last and final opportunity is given to the respondents to file written

Vice-Chairman

None present. List on 25.3.2005

Office Note	Date	Tribunal's Order
н		
	``	
	And	X X
6 4 4 · · · · · · · · · · · · · · · · ·		X
	X	
	7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7	
	TON YEAR OF CITES AND A TON TON THE TON TON THE TON TH	
		*
• •	T T	
	x > x O o 4 C o T o o o o o o o o o o o o o o o o o	
	X X X X X X X X X X X X X X X X X X X	
	4 V	

1,4.05 W/s filed by the Repolt. No.1,2,324.

da,

12-4-05 "W/S Karseem & 712.

Sta

31-5-05 NO-125 OPPNER: his- 50 car

si rest.

Regardu.
Monitted by the Applicant.

80°

The Case is reachy too hearing.

28.6.05

257.05 =

Copy of the hose has been sent to the office on spring the opposite by Post. When

31.3.2005 Learned counsel for the applicant is not present. Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. for the respondents is present and ready.

Pest en 13.4.2005.

Vice-Chairman

фm

13.4.2005 At the request made on behalf of Mr.A.Ahmed, learned counsel for the applicant the case is adjourned to

4.5.2005.

bb

4.5.05 Mr A.K.Chaudhuri, learned Addl.

C.G.S.C submits that the written statement has already been filed. Mr A.

Ahmed, learned AddixExexex counsel for the applicant submits that rejoinder has to be filed.

List on 1.6.05 for order

Vice-Chairman

pg

o1.06.2005 Mr. A. Ahmed, learned counsel for the applicant submits that the case is ready for hearing. Post for hearing on 29.6.2005.

mþ

29.6.2005 Heard learned counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The O.A. is disposed of in termsof the order.

Vice-Chairman

dd

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

O.A. No. 144 of 2004.

DATE OF DECISION: 29.06.2005

Shri Uttam Kumar Suklabaidya

APPLICANT(S)

Mr. A. Ahmed

ADVOCATE FOR THE APPLICANT(S)

VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr. M.U.Ahmed, Addl.C.G.S.C.

ADVOCATE FOR THE RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

- 1. Whether Reporters of local papers may be allowed to see the judgments?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 144 of 2004.

Date of Order: This, the 29th Day of June, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

Shri Uttam Kumar Suklabaidya Draftsman Grade-II Office of the Executive Engineer Meghalaya Central Division Central Public Works Department Shillong, Meghalaya.

... Applicant.

By Advocate Mr. A. Ahmed.

- Versus -
- 1. The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs
 Nirman Bhawan, New Delhi-110 011.
- 2. The Director General Works
 Central Public Works Department
 118-A, Nirman Bhawan
 New Delhi 110 011.
- 3. The Additional Director General of Works (ER) Central Public Works Department Nizam Palace, 17th Floor 234/4 AJC Bose Road Kolkata-20.
- 4. The Superintending Engineer
 Central Coordination Circle (ER)
 Public Works Department
 2nd MSO Building
 Nizam Palace, 17th Floor
 234/4 AJC Bose Road
 Kolkata-20.

..... Respondents.

By Mr. A. K. Chaudhuri, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN, J.(V.C.):

The applicant is working as Draftsman Grade-II in the office of the Executive Engineer, Meghalaya

900/

Central Division, CPWD, Shillong. He was transferred from the said place to SMC, Silchar as per order dated 7.6.2004 issued by the fourth respondent. The applicant has challenged the said order in this application. This Tribunal at the time of admission itself had passed an order on 18.6.2004 wherein it was noted that the applicant had submitted a representation dated 9.6.2004 which has not been replied and that the applicant had completed only one and half years of service at Shillong. The Tribunal had accordingly passed a status quo order. The applicant, it is stated, is presently continuing at Shillong.

2. The respondents have filed a written statement and the applicant had filed a rejoinder. Alongwith rejoinder the applicant has produced a communication 10.6.2004 dated (Annexure-X2) sent vd Superintending Engineer, CPWD, Indo Bangladesh Border Roads Maintenance Circle, Silchar to the Superintending Engineer Coordination Circle (EZ), wherein with reference to the transfer order dated 7.6.2004 it is stated that the said office had already informed the addressee that as per the sanctioned strength there is no sanctioned strength of D/man Grade-II that office. inThe addressee also was requested in the above circumstance to post one D/man Grade-I as per sanctioned strength instead of D/man



Grade-II for the smooth running of Govt. work. As per the above letter it is clear that there is no vacancy in the Silchar Region to accommodate the applicant. However, the stand of the respondents in the written statement does not appear to be consistent with this communication.

- I have heard Mr. A. Ahmed, learned counsel for the applicant and Mr. A. K. Chaudhuri, learned Addl. C.G.S.C. appearing for the respondents. circumstances, I am of the view that this application can be disposed of with directions. Accordingly, there will be a direction to the applicant to make a proper representation pointing out all the circumstances to respondent particularly since fourth respondents have stated that they have not received the representation mentioned in the application, within a period of one month from today. Ιf any such representation is filed as directed, certainly the fourth respondent will consider the same in the light of the communication dated 10.6.2004 (Annexure-X2) to the rejoinder and in accordance with law and pass appropriate orders within a period of three months thereafter.
- 4. The O.A. is disposed of as above. The interim order of status quo already passed by this Tribunal on 18.6.2004 will continue till the disposal of the

representation as directed. The applicant will produce this order alongwith the representation before the fourth respondent for compliance. $\boldsymbol{\omega}$

(G. SIVARAJAN) VICE CHAIRMAN

BB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO.

OF 2004.

BETWEEN

Shri Uttam Kumar Suklabaidya

... Applicant

-Versus-

The Union of India & Others

...Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A is the photocopy of Office order No. 9(57)/DM-I/SE©/ER/Cal/771 dated 23/9/2002 issued by the Respondent No.4.

Annexure-B is the photocopy of Office Order No. 9(57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04.

Annexure-B1 is the type copy of relevant portion of Office Order No.9 (57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04.

Annexure-C is the photocopy of Office Order No.21 (3)/95/SSW/NEZ/616 dated 16-10-2002.

Annexure-D is the photocopy of Order dated 07-02-2003 passed in Writ Petition (Civil) No.28 of 2003.

Annexure-E is the photocopy of Office Order No.09 (57)/DM-II (C)/SE(C)/ER/CDM-VI/KOL/102 dated 13-02-2004 issued by the Respondent No.4.

Annexure-F is the photocopy of Office Order No. S&D/141 dated New Delhi 5/9 March 2004.

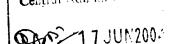
Annexure-F1 is the type copy of S&D/141 dated New Delhi 5/9 March 2004.

Annexure-G is the photocopy of Office Memorandum F No.9 (57)/99/SE (C)/D/Men-I/C1/1259 dated 20-12-2002 issued by the Respondent No.4.

Annexure-II is the photocopy of representation dated 09-06-2004 before the Respondent No.4.

Annexure-III is the photocopy of forwarding letter of the Executive Engineer, Meghalaya Central Division, CPWD, Shillong.

This original application is made against impugned transfer Office Order No.9 (57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04 by which your applicant is transferred from Shillong to Silchar. The applicant has not completed the normal tenure of posting at Shillong as per Office Order No. S&D/141 dated New Delhi 5/9 March 2004 issued by the Respondent No.2. Apart from this also the Respondents have violated the CPWD Manual. Volume-1 regarding transfer of longest stayee at the station. But the applicant is not longest stayee as per admitted by the Respondent No.4 vide Office Memorandum F No.9 (57)/99/SE (C)/D/Men-I/C1/1259 dated 20-12-2002 have not been transferred by the Respondents. Hence the applicant filed this Original Application before this Hon'ble Tribunal seeking justice in this matter.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATL Bench

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 149 OF 2004.

BETWEEN

Shri Uttam Kumar Suklabaidya
Draftsman, Grade-II
Office of the Executive Engineer,
Meghalaya Central Division,
Central Public Works Department,
Shillong, Meghalaya.

... Applicant

-AND-

- The Union of India represented by the Secretary to the Government of India, Ministry of Urban Affairs, Nirman Bhawan, New Delhi-110011.
- The Director General Works,
 Central Public Works Department,
 118-A, Nirman Bhawan,
 New Delhi- 110011.
- The Additional Director General of Works (ER),
 Central Public Works Department,
 Nizam Palace, 17th floor,
 234/4 AJC Bose Road,
 Kolkata-20.

2

The Superintending Engineer,
 Central Coordination Circle (ER)
 Public Works Department,
 2ND MSO Building,
 Nizam Palace, 17th floor,
 234/4 AJC Bose Road,
 Kolkata-20.

... Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is directed against the Office Order No.: 9(57)/D/men-II(C)/SE©/ER/KOI./336 Dated 7/6/2004 issued by the Respondent No. 4.

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

- 4.1) That your humble applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.
- 4.2) That your applicant begs to state that he is working as Draftsman Grade-II, Central Public Works Department. He joined in this

all

ΧU

department as Draftsman Grade-III on 14-02-1999 at Silchar Central Circle, Central Public Works Department. He was promoted as Draftsman Grade-II and was posted at the Office of the Superintending Engineer(P), North Eastern Zone, Shillong. Again he was transferred from the Office of the Superintending Engineer (P), North Eastern Zone, Shillong to Meghalaya Central Division vide Office order No. 9(57)/DM-I/SE©/ER/Cal/771 dated 23/9/2002 issued by the Respondent No.4. The Megahalaya Central Division is under Assam Central Circle, CPWD, Guwahati-21, Assam. Now he is working at Meghalaya Central Division, Central Public Works Department, Shillong since 17-10-2002.

5

Annexure-A is the photocopy of Office order No. 9(57)/DM-I/SE©/ER/Cal/771 dated 23/9/2002 issued by the Respondent No.4.

4.3) That your applicant begs to state that he was again transferred after one and half year from Meghalaya Central Division, Central Public Works Department to SMC, Silchar vide Office Order No. 9(57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04 issued by the Respondent No.4. In the said transfer order it has been mentioned in Note.1. "In Serial No.7 Sri Dilip Adhikari, D/Men, Grade-II(C) is cancelled due to court case and the matter is Sub-Judice. Hence he should be retained at Shillong till the Case is decided". It is worth to mention here that in Serial No.7 of the above mentioned transfer order, one Sri Dilip Adhikari, Draftsman Grade-II, Office of the Superintending Engineer (P), North Eastern Zone; Shillong has been posted at the applicant's place of posting i.e. Meghalaya Central Division, Shillong. The said Sri Dilip Adhikari, Draftaman, Grade-II was earlier transferred to Office of the Executive Engineer, Manipur Central Division-II, Central Public Works Imphal i Department, vide Office Order No.9 (33)/DM(C)/SE(C)/ER/Cal/01/354 dated 01-05-2001. Accordingly Sri D.Adhikari was relieved from Shillong to Imphal on 16-10-2002 vide Office Order No.21 (3)/95/SSW/NEZ/616. But Sri Adhikari obtained Stay order of his transfer on 07-02-2003 from the Hon'ble Gauhati High Court, Shillong Bench, Shillong by filing Writ Petition (Civil) 28(SH) of 2003. After that Sri Dilip Adhikari was transferred from Shillong to AAWD, Guwahati vide Office Order No.09 (57)/DM-II (C)/SE(C)/ER/CDM-VI/KOL/102 dated 13-02-2004 issued by the

non

Respondent No.4. But the said transfer order was also stayed due to Court Case filed by Sri Dilip Adhikari, Draftsman, Grade-II. It may be stated in the said transfer order of Draftsman, Grade-II (Civil) dated 7-6-2004 in Serial No.2, 3, 4, 5, 7 and some other serial numbers the Draftsman, Grade-II are posted in the same station without disturbing their present place of posting.

Annexure-B is the photocopy of Office Order No. 9(57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04.

Annexure-B1 is the type copy of relevant portion of Office Order No.9 (57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04.

Annexure-C is the photocopy of Office Order No.21 (3)/95/SSW/NEZ/616 dated 16-10-2002.

Annexure-D is the photocopy of Order dated 07-02-2003 passed in Writ Petition (Civil) No.28 of 2003.

Annexure-E is the photocopy of Office Order No.09 (57)/DM-II (C)/SE(C)/ER/CDM-VI/KOL/102 dated 13-02-2004 issued by the Respondent No.4.

4.4) That your applicant begs to state that the Respondent No.2 i.e. the Director General of Central Public Works Department issued an Office Order vide S&D/141 dated New Delhi 5/9 March 2004 regarding tenure and posting of CPWD Employees. In the said circular it has been clearly mentioned that **Drawing Staff** normal tenure of stay in a circle would be 8-10 years. The applicant was transferred to Assam Central Circle-I, CPWD, Guwahati-21 on 17-10-2002. As such he has yet to complete another 7-9 years under the Assam Central Circle-I for completing normal tenure. Hence the Respondents have violated their own Office Order regarding normal tenure of **Drawing Staff** under one circle and posting of circular. Hence the action of the respondents are illegal, arbitrary, malafide and also not sustainable before the eye of law as well as in facts. As such finding no other alternative your applicant is compelled to approach this Hon'ble for seeking justice in this matter.

۱,۳

Annexure-F is the photocopy of Office Order No. S&D/141 dated New Delhi 5/9 March 2004.

,5

Annexure-F1 is the type copy of S&D/141 dated New Delhi 5/9 March 2004.

That your applicant begs to state that under CPWD Manual, Volume-I, it has been clearly stated that the transfer is made on the basis of longest continuous stay in all grades in a particular station, the longest stayee will be transferred first. The applicant is not longest stayee at Shillong, the similarly situated persons like Sri Dilip Adhikari, Drarftsman, Grade-II is working at Shillong since 16-05-1981 to till now, Smti Banita Lyngdoh, Draftsman, Grade-II is working since 10-06-1992(date of appointment in the service) till now at Shillong and Smti Rita Tham, Draftsman, Grade-II is working since 15-06-1992(date of appointment in the service) at Shillong even after her promotion. The longest stayee list of Draftsman Grade-II (Civil) for the year 2001-2002 was issued vide Office Memorandum F No.9 (57)/99/SE (C)/D/Men-I/C1/1259 dated 20-12-2002 issued by the Respondent No.4. In the said list the instant applicant' name was nowhere. But Sri Dilip Adhikari, Smti B.Lyngdoh and Smti Rita Tham name was mentioned in the said list dated 20-12-2002. Surprisingly the said persons were not being transferred by the Respondents (Sri Dilip Adhikari has obtained stay order from the Hon'ble Gauhati High Court, Shillong Bench).

Annexure-G is the photocopy of Office Memorandum F No.9 (57)/99/SE (C)/D/Men-I/C1/1259 dated 20-12-2002 issued by the Respondent No.4.

4.6) That your applicant begs to state that he has filed a representation dated 09-06-2004 before the Respondent No.4 with copy to all concern requesting for reconsideration of his transfer and also for completion of his tenure at Shillong. The said representation was forwarded by the Executive Engineer, Meghalaya Central Division, CPWD and in the said forwarding the Executive Engineer has stated that "In view of para-2, 3(1) his case is strongly recommended for retention in this under Meghalaya Central Division, CPWD, Shillong. The said representation has not yet been disposed up by the Respondents. Now the Respondents

(ph

are ready to release the applicant at any time and as such finding no other alternative the applicant approach this Hon'ble Tribunal for seeking justice in this matter and also with a prayer for an interim order to stay the impugned transfer order for protection of his family and himself.

Annexure-H is the photocopy of representation dated 09-06-2004 before the Respondent No.4.

Annexure-H1 is the photocopy of forwarding letter of the Executive Engineer, Meghalaya Central Division, CPWD, Shillong.

- 4.7) That your applicant begs to state that his only son is aged about seven (7) years. The son of the applicant is taking his Primary Education at local English School, Shillong. Now it will be very difficult for the applicant to transfer his only son to another School at this mid term session.
- 4.8) That your applicant begs to state that the Respondents have violated the provision of Central Public Works Department Manual, Volume-I regarding posting and transfer of its employee.
- 4.9) That your applicant begs to state that it is a basic principle of Legal policy is that law should afford equal treatment for all with equal concern and respect. Like people, situated alike are to be treated alike. If one chooses to exclude others from the like benefit without good and valid reason it will be arbitrary, therefore discriminatory and thus unreasonable. Article 14 of the Constitution guarantees equal before the law as well as equal protection of the laws.
- 4.10) That your applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power to accommodate their interested persons in their favourable place.
- 4.11) That your applicant submits that the action of the Respondents is in violation of the fundamental rights guaranteed under the constitution of India and also in violation of principles of natural justice.

98h

- 4.12) That your applicant submits that the action of the Respondents is highly illegal, improper, and whimsical and also against the Transfer policy adopted by the Central Public Works Department.
- 4.13) That your application submits that the Respondents have violated the fundamental rights of the applicant.
- 4.14) That this application is filed bonafide and for the interest of justice.

The applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

- 5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, malafide, arbitrary and without jurisdiction. Hence the impugned transfer order dated 07-06-2004 in case of the applicant may be set aside and quashed.
- 5.2) For that, the Respondents have violated their own guideline regarding tenure of Draftsman, Grade-II in one circle for 8-10 years. Hence the impugned transfer order dated 07-06-2004 in case of the applicant may be set aside and quashed.
- 5.3) For that, the action of the Respondents is illegal, arbitrary, malafide and also violative of administrative fair play. Hence the impugned transfer order dated 07-06-2004 in case of the applicant may be set aside and quashed
- 5.4) For that the Respondents have violated the Article 14,16 & 20 of the Constitution of India.
- 5.5) For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the



persons who are similarly situated should be granted the said benefits.

- 5.6) For that, the action of the Respondents are arbitrary, mala fide and discriminatory with an ill motive and as such, the impugned transfer order may be reconsidered as per provision of Central Public Works Department Manual, Volume-I.
- 5.7) For that, the Respondents before transferring the applicant ought to have considered the transfer policy of the Central Public Works Department Manual, Volume-I in this matter and as such, the impugned transfer order is bad in the eye of law and is liable to be set aside and quashed.
- 5.8) For that, the action of the respondents is arbitrary, malafide and discriminatory with an ill motive.
- 5.9) For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law as well as fact.

The applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, Writ Petition of suit is pending before any of them.

Mas

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

- 8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to set aside and quash the impugned transfer Office Order No. 9(57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04 (At Annexure-B) in case of the applicant issued by the Respondents No.4.
- 8.2) To Pass any other relief or relieves to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.1) To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

The applicant prays before this Hon'ble Tribunal seeking an interim order by this Hon'ble Tribunal by giving a direction to the Respondents not to implement the impugned transfer Office Order No. 9(57)/D/men-II(C)/SE©/ER/KOL/336 Dated: 7/6/04 (At Annexure-B) in case of the applicant issued by the Respondents No.4 till disposal of this Original application.

10) Application is filed through Advocate.

11) Particulars of I.P.O.:

I.P.O. No. : 119 389764

Date of Issue

Issued from :

Payable at

12) LIST OF ENCLOSURES:

As stated above.

Verification

<u>-VERIFICATION-</u>

I, Shri Uttam Kumar Suklabaidya, Draftsman, Grade-II, Office of the Executive Engineer, Meghalaya Central Division, Central Public Works Department, Shillong, Meghalaya do hereby solemnly verify that the statements made in paragraph nos. 4.7 to 4.9 are true to my knowledge, those made in paragraph nos. 4.2 to 4.9 are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the day of 17/5 2004 at Guwahati.

Soi. Uttam Kumar Suklabaidyn

10:9(57)/DM-I/SE(C)/ER/Cal/ 7:51

Dated: 23 / 7/2012.

OFFICE ORDER

Grade II (Civil) are hereby ordered with immediate effect in the interest of Fublic Service.

S.Mo. Name. From 1) Sri K.K.Dutta D'Man Drade I MCMC Murshidabad CCD II Ex-Vacancy. Kolkata. 2)Sri P.G.Roy D'Man Grade(I) MCC Malda. CCD-IV Kolkata. Sri U.K.Suklabaidya D'Man Grade II S.E. (HEZ) M.C.D. Shillong. **-**cl o --Shillong. 2466 Superintending Engineer Coordination Circle (ER) Contral P.W.D. K O L K A T A -20 Copy forwarded to: North Eastern Zone, CPWD, Shillong.

6) The Superintending Engineer CCC No.III, CPWD, Kolkata-20.

7) The Superintending Engineer, CCC No.II, CPWD, Kolkata-20.

8) The Superintending Engineer, M.C.C. CPWD, Malda.

9) The Superintending Engineer, M.M.X. M.C.M.C. CPWD Murshidabad.

10) The Ex.Engineer, CCD-II, CPWD, Kolkata.

11) The Ex.Engineer, CCD No.IV, CPWD, Kolkata-20.

12) The Executive Engineer, M.C.Division CPWD, Shillong.

13) Official Concerned through their controlling Officer.

14) Regional Secretary, All India Engineering Drawing Staff Arsociation, CPWD, Nizam Palance, Kolkata-20.

Ged com Good Man.

EA to Superintending Engineer Coordination, Circle(ER) Central F.W.D. KOLKAWA-20

Tive Engine.

Division, C.I. in D

 $\frac{\mathrm{rile} \ln}{2} : \frac{5}{\gamma} / \frac{\gamma}{6}$

C. Wery

- W-W-

Jun. 3

B. K. Rein

67

GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT

No: 9(17)/.3/mon-H(C)/SHC/ER/KOL 336

Dated: 76/02

OFFICE ORDER

The transfer/posting of the following Draftsmen Grade-II(Civil) are hereby ordered with

X 77 X	NAME	PROM	1 1111	managers and page 25 and 25
NO.			TO	REMARKS
	S/SF-RI			
1.	A.E. BARMAN	White a series of the series o		
	13. 11(1/1/11)	SCD, SILCHAR	TOND, TUR	
	K.C. BARUAH			i i i i i i i i i i i i i i i i i i i
	•	ACC-I,	$PD_{r}H$.	Aich transferred Existing vacancy
	B.C. SORAH	GUWAHATI AUC-I,	GUWAUATI	and the vacancy
		GUWAHATI	AAWD,	Vice Sri
	a the state of the same of the		GUWAHATI	U.N.Bordoloi
	UN HORDOLOI	AAWID	The second state of the second second second second	transferred
		GUWAHATI	ACC-L	Vice Sri
. " /- <u>.</u>	H.R. MAY		GUWALATI	
3	77 (A'S) (4/S) 1	SMIC, SILCHAR	#sco	transferred
	U.K. SUKLABARIYA		SILCILAR	Vice Sri
j	SOME WINNING WAR	MCJ.	SNIC.	A.K.Barman
	DILLE ADMICARI	SHILLONG	SHCHAR	Vice Sri B.K.Roy
		SE(P)NIEZ,	M(1).	Vice Sri
	"ROMODANANDA"	SIMIONG	SHILLONG	U.K.Suldabaidya
:	BISTAS	BALUDONA	KCC-i.	Vice Sri
		BAIURGHAT	KOLKATA	A.K.Talukdar
:	ABON! AICH	CMD, TURA		transferred
	63 N 199 - 1		KCC-III	Vice Sri Somen
	GUCHAIT	MCD-L MALDA	KOLKATA	Laha
*****	A. COSTIARUA		KCC-I, KQLKATA	Vice Sri Biplab .
_		ICD. ISLAMPUR	SE(P&AIIZ-I	Dutta transferred
	IG BAKHANDI		KOLKATA	Vice Sri Prodyut
		MCC MALIDA	KCD-VI	Kundu transferred
		- Lux	(Maint, Bub-	Existing vacancy
•	K. TIAKRÄBORTY	GCD. GANGTOR	Div), KOLkata	
. !	To Attheway	'''	SECTION ASSET	Med A. Clerky
,	TAKRABORTY	MCD-U. MALDA	ROLKATA	retiring on 31,08,04
	1	1 1 1	SEPRIME CONTROLL	. Mee Sii Swapan
;	Court BOX		and the state of the state of	Chakraborty
		SUD KOLKATA	NIGHTAN, CONTRACT	transferred Viscous
	•		MALDY	P.Chukuborty
			;	Transferred

May Share

7		•					· (4)
The state of	्रवसाम राज्ञाता			142.1	¥g,*	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Vice Sir Six inchair
	TAKATA UK	IDAR		KOLIGATIA CUU-IL		MALDAY	Transity cut
;				ፈንን የአምል		Ball Decenate	temolo tiligo.
•	i		1 1	licherand, Frankt van v		Trent at a many	Maria Sa Carta alari da Danis manakan magi
! IJ.	THE RAISHE		11.1	ያመንጀማርማ የሰ/ሰነበ ነገነስ ነግ		1 1 1 1 1 1 1 1 1 1	Milling Willings
		- <u>- 1</u>	1	and the same and the same		ROTHA	# 14 to 15 to 15 to 2 co 15 co 25 co
30.	SWAFAN CHAIGRABO	315.1.2.		H(P&A)EZ-I KOLKAFA		KCD-III. (Maint, Sub-	Existing vacancy
						Divoy! KOLKATA	
1.21	^{न्} रेप्टर अञ्चलका	יונועויין:		([(PR'A)]	1	KCD-VII, I	Existing voicincy
12.	S.P.MITRA			COLKATA DCD, DHAN		SE(P.S.A),	Vice Sri Ad CBasak
	18. p.l.	A STATE OF THE STA				LKOLKATA	transferred ^a
Store	and the count	111 776		1. 1911年第二		1	· **

Note: 1. In Script, No. 2, Sit Diff Adhikart D/Man Gd. II(C) is cancelled die to Court Case and the malter is Sub-Judice. Hence he should be retained at Shillong vill the case is decided

- 2. In Scrial No. 13, 14 & 22 (Sri D.K Chakraborty, Sri P.Chakraborty & Sri S.P.Mitra) is not entitled for TADA as the transfer is made as per their own
- To As the issue of coulster order is adjuved due to General Election.
 - (LOKSABITA) the decision of joining outside station taken earlier upor 150 MAY As such did joining period from outside is now to be considered upto 21st June will be taken into consideration. This is only for the year 2004.
- 4. Sri D.K. Chakraborly at SINO 13 will be allowed to join in the existing vacaney and Sri A. Juhar shiring and 31.08.2604(A K)

(B.K. DAS)

uperintending Engineer, Co-Ordinatio

Copy to:-

/sii Onie: Enginedia (Givii) - Cip/Act បក្សិតមួប៉ុក្កែ ខ

(15)

ANNEXURE - B1

-Type Copy of the Relevant Portion of Transfer Order of Draftsman, Grade-II-

GOVERNMENT OF INDIA <u>CENTRAL PUBLIC WORKS</u> DEPARTMENT

No.: 9(57)/D/men-ll(C)/SE@/ER/KOL/336

Dated: 7/6/04

OFFICE ORDER

The transfer/posting of the following Draftsmen Grade-II (Civil) are hereby ordered with immediate effect in the interest of the public service: -

SL NC	NAME). S/SI-RI	FROM	то	REMARKS.
\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	' A.K.BARMAN	SCD, SILCHAR	TCMD, TURA	Vice Sri Naboni Aich transferred
2	K.C.BARUAII	ACC-I, GUWAHATI	PD-II GUWAHATI	Existing vacancy
3	B.C.BORAH	ACC-I GUWAHATI	AAWD GUWAHATI	Vice Sri U.N.Bordoloi Transferred
4	U.N.BORDOLOI	AAWD/ GUWAHATI	ACC-I GUWAHATI	Vice Sri K.C.Baruah Transferred
5	B.K.ROY	SMC, SILCHAR	SCD, SILCHAR	Vice Sri A.K.Barman
A	U.K.SUKLA- BAIDYA	MCD, SHILLONG	SMC, SILCHAR	Vice Sri B.K.Roy transferred
7	DILIP ADHIKARI	SE(P)NEZ, SHILLONG	MCD, SHILLONG	Vice Sri U.K. Suklyabaidya

Mental

8	PROMODA- NANDA BISWAS	BLCD-L, BALURGHAT	KCC-I KOLKATA	Vice Sri A.K. Talukdar transferred
9	NABONI AICH	TCMD, TURA	KCC-III KOLKATA	Vice Sri Somen
10.	S.GUCHAIT	MCD-I, MALDA	KCC-I, KOLKATA	Vice Sri Biplab Dutta transferred
11	TAPAS BARUA	ICD, ISLAMPUR	SE(P&A)EZ-1 KOLKATA	Vice Sri Prodyut Kundu transferred
12	AJOY BAKHANDI	MCC, MALDA	KCD-VI (Maint.Sub- Div.) Kolkata	Existing Vacancy
13:	D.K.CHAK- RABORTY	GCD, GANGTOK	SE(P&A)/EZ-1 KOLKATA	Vice A.Guha retiring on 31.08.04
14	P.CHAKRA- BORTY	MCD-II, MALDA	SE(P&A)EZ-1 KOLKATA	Vice Sri Swapan Chakraborty Transferred
15	PRODIP ROY	· MLD, KOLKATA	MCD-II, MALDA	Vice Sri P.Chakraborty transferred
		`		~ ~ ~ ~ ~ ~

Note: 1. In Serial No.7 Sri Dilip Adhikari, D/Man Gd.II (C) is cancelled due to Court

Case and the matter is Sub-Judice. Hence he should be retained at Shillong till
the Case is decided.

Sd/-

(B.K.DAS)

Superintending Engineer, Co-ordination

Mark John Co

YNNEXYNE-C

5.21(3)/95/SSW/NEZ/ /6/6

Dated, Shillong the 16 /10/02.

OFFICE ORDER

In compliance to Superintending Engineer, Co-ordination Circle (ER), CPWD, Kolkata office order No.9(33)/DM(C)/SE(C)/ER/Cal/01/354 dated 01.05.2001, Shri D. Adhikari, D/m Gd.II is hereby relieved from this Office on the afternoon of 16.10.2002 with the direction to report for duty to the Office of Executive Engineer, Manipur Central Division -II, CPWD., Imphal.

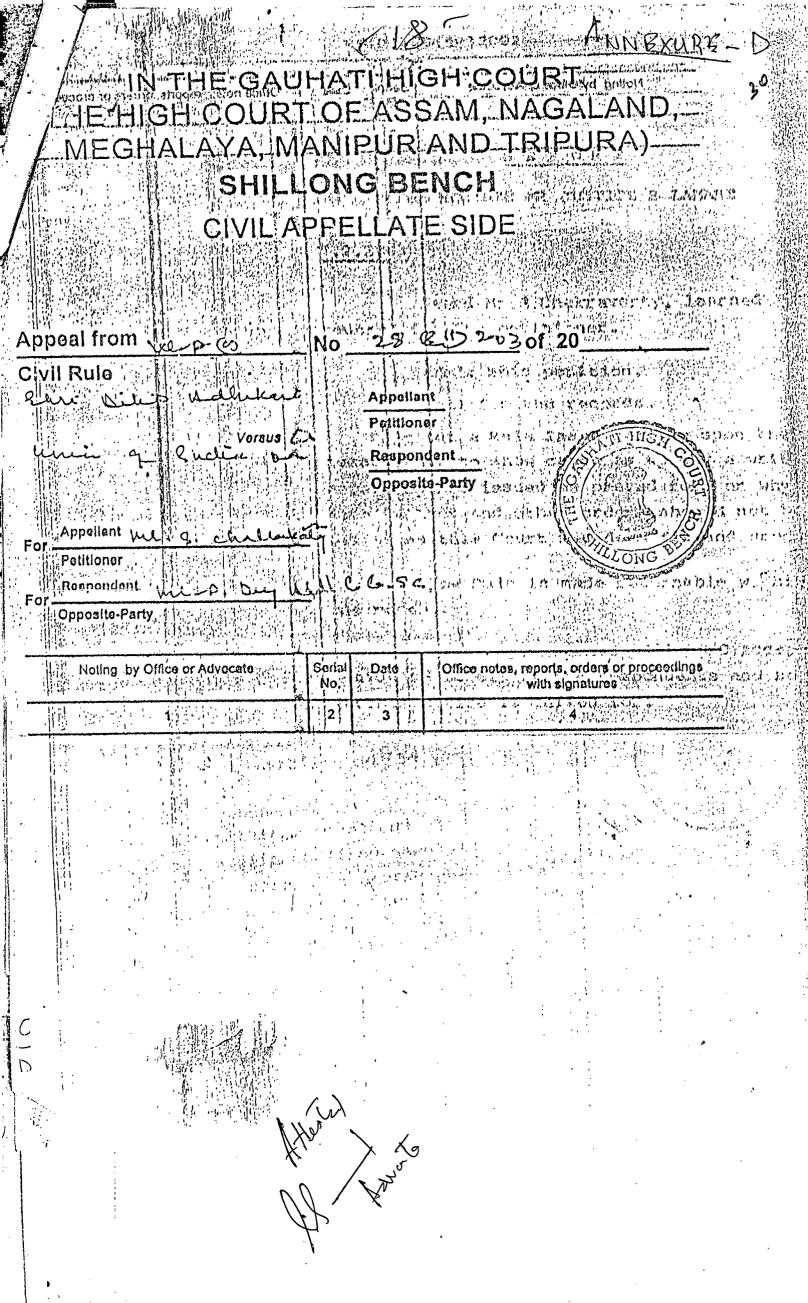
Superintending Engineer(P) NEZ, Central P.W.D., Shillong.

Copy to :-

- The Chief Engineer (NEZ), CPWD., Shillong with reference to his No.1/6/2000 Admn. Dated 25.06.2001. As per revised sanction accorded only 2(two) posts available. Hence surplus D/m Grade II has been relieved.
- The Superintending Engineer, Co-ordination Circle(ER), Nizam Palace, Kolkata-20. After release of Shri D. Adhikari, D/m Grade II, this office has been left with 2(two) Draughtsman Grade II which is the revised sanctioned strength of this Office. Hence, this Office will not be in position to accept the joining report of Smt. D. Bora, Shri D. Bhattacharya, and Shri U.N. Bordoloi, D/m Grade-II who have been posted to this Office vide your office order 354 dated 01.05.2001. The above Draughtsman Grade II may be adjusted in some other offices. It is further intimated that there are 3(three) vacancies of Draughtsman Grade I and 2(two) vacancies of D/m Grade III which may please be filled up on priority basis.
- 3. The Executive Engineer Manipur Central Division II, C.P.W.D., Imphal.
- 4. The Pay and Accounts Office(NEZ), C.P.W.D., Shillong.
- 5. The Executive Engineer(P)-I, O/o the SE(P)NEZ., CPWD., Shillong.
- 6. Bill Clerk.
- 7. Shri D. Adhikari, D/m Grade II. As already directed he may hand over his change to Shri K. Kalah, A.E(P).
- 8. Personal file of Shri D.Adhikari, D/m Grade II.
- 9. Shri K. Kalah, A.E(P).

D. Marino con constant SUPERINTENDING ENGINEER (P). NEZ

Markey



A Property of the Control of the Con	MP (2) 28 (3н) 2002 Д
	erial 77 Date 7	Manager Andrew Colors of the Color of th
The state of the s	2 37	with algnature solid vo period in the second
The second secon		
		A R E
		HON BLE MR JUSTICE B LAMART
	7.2.20	
Office Promate Mariana	counse	Heard Mr S Chakravarty. learned for the petitioner.
		A Section of the second section of the second section of the section of the second section of the
		Admit this petition.
		Call for the records.
	eapond	ante to show cause as to why a writ
	11 ('''	
The production of the state of	. 14 . 7 . 13	ther and other orders should not be as this Court may deem fit and proper
Thougainson the same of		TO A STATE OF THE PROPERTY OF
The commence of the same of th	pne mor	The Rule is made returnable within
The make by the formed as a loss		Mr P Dey, learned Addl CCSC accepte
distribution of the second of	A. 18 to 18 2 . 15	THE GALL OF THE PARKET A THE PARKET OF THE P
LTI HIOM	黎 医空脑局部	Called for.
Can Can		Detitioner shall however supply
	11 (1)	Py of the petition to Mr P Day in
LONG B		
	the pett	In the interim, it is directed that ioner shall be allowed to remain in
		and I not be acted upon.
		List after one month.
		Jungo d'ungo
	male	A ODGE
		True Canny
in the second se		3117 10 17/2/02

Mary Same

20

ANNEXURE-E

GOVERNMENT OF INDIA

CENTRAL PUBLIC WORKS DEPARTMENT

OFFICE OF THE SUPERINTENDING ENGINEER

COORDINATION CIRCLE (ER),

2ND MSO BUILDING, NIZAM PALACE, 17TH FLOOR,

234/4 A.J.C. BOSE ROAD, KOLKATA — 20.

TEL: (033) 2247-7416. FAX NO. (033) 2281-3183.

No, 09(57)/DM-II(C)/SE(C)/ER/CDM-VI/KOL/102

Dated: 13. 2.2004

To The Chief Engineer, NEZ, C.P.W.D., Shillong.

Subject:

Court Case filed by Shri Dillp Adhikary, D'Man-II(C) in Guwahati High court,

Shillong Bench.

Reference:

ADG's Office No. 11(1)/2000-ADG(ER)/Vol-II. Dt. 10/11-02-04.

Kindly refer to the letter sited above on the subject the required clarification are given below: -

In view of the stay from CAT, the stalemate is proposed to be resolved by way of issuing a modified posting order as detailed below: •

SL. NO.	NAME Shri/Smt.	FROM	то :	REMARKS.
1.	H. DEVI.	MCD-II, IMPHAL.	MCD-II, IMPHAL.	PRESENT PLACE OF POSTING ALLOWED UPTO 31-03-2005.
2.	D. ADHIKARY	SE(P&A), NEZ, SHILONG.	AAWD, GUWAHATI.	VICE U.N. BARDOLOY
3.	U.N. BARDOLOY	AAWD, GUWAHATI.	PD-II, GUWAHATI.	EXISTING VACANCY.

Since the stay order in the case of Shri D. Adhikary has not yet been vacated, the proposed order in respect of Shri Adhikary and Shri Bardoloy will be issued on receipt of intimation about formal vacation of the said stay order from your end.

ii) The sanction strength of D'Man grade-II in SE(P&A), NEZ office is given below:

DRAUGHTSMAN	SANCTION STRENGTH	IN POSITION	VACANCY.
GRADE - I	03	NIL :	03
GRADE-II	02	03	(-) 01
GRADE -III	03	01	02

Since there was a vacancy of 3 Nos. Grade —I D'Man, one surplus Grade-II D'Man was adjusted out of the sald category of Grade-I D'Man in view of the scarcity of D'Man Grade-I in the Office. Since the overall sanctioned strength of Grade-I & II D'Man was (3+2) = 05 as against the in position combined strength of 3 only, no gross irregularity was there.

15

Marin Comments

However, the category wise surplus strength of Grade-II D'Man is being regularised by way of issuing a modified order as stated in the preceding paragraph.

As per direction of the Hon'ble CAT vide order dated 22-01-04, the representation of the applicant Sint. H. Devi is diposed by way of issuing a modified office order for retention at her present place of posting up to 31-03-2005 vide this office memo no. 100 Dt. 12-02-04 (copy enclosed).

This is for your information and further necessary action please.

(B.K. DAS)

SUPERINTENDING ENGINEER CO-ORDINATION CIRCLE (ER).

Copy to:

1. ADG (ER), C.P.W.D., Kolkata - 20.

2. SE (P & A), C.P.W.D., NEZ, Shillong.

SUPERINTENDING ENGINEER CO-ORDINATION CIRCLE (ER).

Many Source

NNEXMOR

111.W

Directorate General of Works

who are being posted in. On refragilistic Works, Department in Only sees to And of hogor of anoltomic art free held and a sile; like Arteoiling cridionnuc Dated New Delhi the 5 March, 2004, sould

orders the matter will be increased, brought there is difficulty in implorection if orders the matter will be increased, brought the collections and explosions are regions.

The issue of de-centralization of authority to Regions/zones/Circles in the CPWD spowers them core improvings the imperformance, and efficiency, has been under the continuous the departments of the departments of the departments of the departments.

of transfers and postings of Ministerial Staff, Drawing Staff, Junior Engineers and Elect.) SO (Hort.) Assistant Engineers (Civil and Elect.) ADH, Ex; Engineers and Elect.) and DDH has been examined in the Directorate and It has been Cines need and DDH, has been examined in the Directorate and Atthas been enamed in the Directorate and DDH, has been examined in the Directorate and enaute that that in order to fully utilize the potential of Individual officers and ensure that that in order to fully utilize the potential or individual critical and characters.

Asoutce available in a unit is put to the best possible use. In public interest, any to place the same at the disposal of the unit incharge. Accordingly it has lecided to make the following provisions in the existing instructions.

It has been decided to place the executive engineers at the disposal of the ADG

Region The ADG of the Region shall decide upon the transfer/postings of

ter/posting within the Region as deemed necessary by him taking into

In the case of Alex the Chief Engineer of the Zones shall make the transfer/posting. The normal tenure of stay of an AE in a Zone, including his stay to the case to the condition of the Zone. Including his stay to the condition that zone shall be ordinated as a zone. chi dengineer shall regularly apprise the ADG of the position of officers in his 2013 and send the names of officers who have completed or are about to complete their normal tenure in the zone. The ADG of the Region shall decide about the Zone to which the officer should now be posted. This decision shall be conveyed to the Zonal Chief Engineer in whose zone the officers are to be posted [hetzonal CE on receipt of this shall issue the necessary posting orders Also who are being posted in. On receipt of these orders the Zonal Chief ord its and relieve the officer with the directions to report to his new place of

inisterial staff, drawing staff, Junior Engineers (civil & elect), the SE in of the Circle will be empowered to make transfer and posting within the staff in the control of the circle within the staff in the circle within the circle wi The normal tenure of stay in a Circle would be 8-10 years.

The SEs will inform to the SE (Co-ord.) the names and grades of officers who have completed or are about to complete the normal tenure in the Circle and the 'co-ord.) will, after obtaining approval of the ADG of the Region, propose the ter of officers from one Circle to another. On receipt of this proposal from 15 (Co-ord.), the respective SEs, in whose circle the officers are being id, shall leave necessary orders for the officers/staff likely to join his Circle. The posting order will be conveyed to the Controlling Officers of officers and staff

123

ANNEXURE-F

(Type Copy Relevant Portvan)

Directorate General of Works Central Public Works Department

4/2004-S&D/141

Dated New Delhi the 5/9 March 2004.

Office Order

The issue of decentralization of authority to Regions/Zones/Circles in the CPWD empower them for improving their performance and efficiency has been under consideration of the department.

As the first step it has been decided to decentralise the authority of making transfers and posting of the Staff available in this units to the unit in-charge. This of transfers and posting of Ministerial Staff, Drawing Staff, Junior Engineers and Elect) SO (Hort), Assistant Engineers (Civil and Elect) ADH, Ex. Engineer and Elect) and DDH, has been examined in the Directorate and it has been considered that in order to fully utilize the potential of individual Officers and ensure that man resource is available in a unit is put to the best possible use, in public interest, necessary to place the same at the disposal of the unit in charge. Accordingly it has decided to make the following provisions in the existing instructions.

It has been decided to place the Executive Engineers at the disposal of the ADG of the Region. The ADG of the Region shall decide upon the transfer/postings of the EEs in his region. The ADG of the region will be empowered to make transfer/posting within the Region as deemed necessary by him taking into consideration administrative exigency and the requirement of the work.

In the case of AEs the Chief Engineers of the Zones shall make the transfer/posting. The normal tenure of stay of an AE in a Zone, including his stay as a JE in that zone shall be ordinarily 8 years and not exceed 10 years. The Chief Engineer shall regularly apprise the ADG of the position of officers in his zone and send the names of the officers who have completed or about to complete their normal tenure in the zone. The ADG of the Region shall decide about the Zone to which the officer now be posted. This decision shall be conveyed to the Zonal Chief Engineer in whose zone the officers are to be posted. The Zonal CE on receipt of this shall issue the necessary posting orders for the AEs who are being posted in. On receipt of these orders the Zonal Chief Engineer

Athertal Davids



where from AE is to be relieved shall issue the necessary relieving orders and relieve
the officer with the directions to report to his new place of posting.
For ministerial staff, drawing staff, Junior Engineers (Civil & Elect.) the SE charge of
the Circle will be empowered to make transfer and posting within the Circle. The
normal tenure of stay in a circle would be 8-10 years.

Sd/Illegible
(V.K.Sharma)
Director (S&D)

Harry Market

.NO: 9(57)/99/SE©/D/Men-I/C/ /2 5 9.

Sub: Posting & Transfers in the grade of Proftsmen Grade-1 & 11 (Civil/Elect.) during 2001-2002 ---- Options for further posting on completion of tenure at present station---regarding

A list of Draftsmen Grade-I & II (Civil& Elect.) who have become the for transfer during 2001-2002 is forwarded herewith. The concerned officials may requested to indicate options for transfer latest by 31.01.2001, by giving names 4 stations, in order of preference for consideration, along with the data of posting for alast 10 years to this office.

The Superintending Engineers/Executive Engineers are also requested to Lease check up the list enclosed and intimate discrepancy / omission if any, to this most urgently latest by 15.01.2001 for further necessary action at this end.

Inclo: one lisk

Superintending Engineer, Co-Ord.

All SES, SES(P&A) & EXECUTIVE ENGINEERS(CIVIL/ELECT), CPWD, Under Region.

Copy for information to:-

1. Addl. Director General, ER, CPWD, Calcutta

2. Regional Secretary, EDSA, CPWD, Calcutta

Enclo: one list

(D.Hore)

111 * 19/12/00 * 14:48 75° OFFICE OF THE SUPERINTENDING ENGINEER, CO-ORD, CPWD, ER, NIZAM PALACE, CALCUTTA-700020

ROTATIONAL TRANSFER OF DRAFTSMEN DURING 20012

LONGEST STAVEE LIST OF BRASISHEN GRADE-11 (GIVIL) (POSIED outside CALCUITA)

The state of the s		200
SL Name (S/Sri/Smt)	Date of Present unit // Date Remark	s ///
	Birth March March March Com	
	which posted	
	Continu-	
	cously.ling (%)	
The state of the s	station - Total	
01. D.ADHIKARY	01:02.58 SE(PSA)Shillong 制色 10.05.81 年 探信器	33. 33.
02. A.K.BARMAN	01,12,61 SCC/Ollchor 23,02,90 (A)	35,25,38
93.4 SMT.D.BORA	01.05.48 ACC-VQUWTHRU 01.09.01 // CC-VQUWTHRU	454.15
-04 A.K.SHARMA	02.05.449: PCC/Patha V.O. 101 1111.91 YAbove 53 ye	arely
O5. SMT.B.LYNDOGH	01'07'09 SE(P)/NEZ/Shillong 10.06.92	3. 3.
OG. SMT R THAM	20.01.68 SE(P)/NEZ/Shillong 3 35.06.9222 (CV)	770-10
07./ B.C.BORA	01:03:5951 ACC-I/Quivalia 22:11:93 1	Section 2
08. S.C. BISWAS NY C	26.00.52.16 SCC/Silchars (1/1/1/1/2012) 27/12.93	2000 (***) Gelijeks
09. S.U.AHMED	01110.65 (De A) Shill and The Annual Property of the Annual Property	सम्बद्धाः सम्बद्धाः
10% K.C. DARUA MAN OF THE	Days 1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	
11. U.N. BORDOLOJA 4		1 6 X 15
12 / SMT.H.DEVI TOBUSON	CH 03 CZ 11 100 CZ 11	
13 B.K.ROY (40.9) \$1.01	18 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
14. SSK KAKOTI	01/04/69 (ii CSMC(MVSilchan) 28.07/97/1/10/10/10/10/10/10/10/10/10/10/10/10/1	X (at
15. DEHATTACHERUEE	01.05.44 iid AGC-VGuvahatto (10) 04.08.07, Above 53yee	reita
16. P.K.KUNDÚ	110:01;63% coccisilebor (12:00:97.5)	AT SO
17. P.K.SAHA	07:01:67:01 (SMD(M)Silchar 13:04:98 - 10:00 (M)	
118 P.K. SARKAR	01:11:01: MCD WMurehidabad 20:01:98:37	
1 4 7 10 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	76.05.0697 (BLCMD/Balurghatz 37) 是 07.98	3023
19/ D.N. KUNDU	02.01.69 SE(P)/NEZ/Shillong 1/1 207.09.98	(i. j.

LONGEST STAVLE LIST OF FRAFTSTICH GRADE MELEC) (POSTED IN GALCUTYA / OUTSIDE)

SL.	Name (S/Sri/Smt)200	Date of	The state of the s	minority of the Cartie	A CAR CLEAN COURSE CONTROL OF CONT
NO.	Name (S/Sri/Smt)	Birth	rresent unit 200	بر کار کار کار کار کار کار کار کار کار کا	-0 Remarks
自然的	TO POSSESSE STATE OF THE PARTY OF THE			'y ffrom '	130.5.0 1130 11.
			13273 6000	which	
1 4 - 4 1		上海中的沿沙岭	Mark The Shire and The Shire	posted -	7-3-9 6-32 (34-25)
	1 Proceedings of the second	126. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.		continu-	
dient's		1350000		ouslyin	
1:303 **	The state of the s		The Market Sales	present	10.20
-1141.0	ALCUTTA	Ballora John Sa	Land Control of the Control	Strate transport	Herb place State State and Control
01.	M.C. DAS			5 (8 49 45 7 467, (2)] - 1,73 7	
	The state of the s			18.05,89	Abovo 53yoars
·	R.N. NASKAR		CCED-I/CAL	14.02.947	Aboye 53 years
03.∵	A.K. ROY	12.01.42	CCED-IIVCAL	14.06.96	
04.	P.K. SARDAR				Above 53 years
			CCED-IV/CAL	10,08,99	Above 53 years
05.	S.R. SARKAR	12.04.42	CO.EC-I/CAL	17.04.95	Above 53 years
				11101100	WHO AG OF AGULE



MURXUREH

The Superintending Engineer(Coord), tastern Region, CPWD, Nizam Palace, 1. olkata-20.

Through Proper Channel.

Turb: Retention in the present place of posting in respect of Shri U.K. Suklabaidya, D'man Gd.II.

Ref: 1. My representation duly forwarded to you vide No.21(5)/MgCD/2004/905 dated 4.6.04.

2. Your Office Order issued vide No.9(57)/D'man- II/C/SE(C)/ER/KOL/336 dated 7.6.04.

Sir.

With reference to your office order Nowas well as my representation under reference regarding above mentioned subject, I like to draw your kind attention to the following facts.

1. That Sir, just one and half year before I was transferred vide your office order No.9(57)/DM-I/SE(C)/ER/Calcutta/771 dated 23.9.2002 from the office of SE(P)(NEZ) to the office of the Executive Engineer, Meghalaya Central Division, CPWD, Shillong and joined on 17.10.02.

2. The transfer order has been issued at the mid session of the scholastic year of Meghalaya for which the education of my son will be disrupted for a year since the question of admission to next place of posting will not be accepted by the School authorities.

3. I am not the longest stayee as Draftsman at Shillong which will be crystal clear from the following statement.

(i) Shri Dilip Adhikari: Since 16-05-1981 i.e. from the date of joining in the service as D'man till today same station of posting i.e. Shillong for 23 years at a stretch, even after promotion to Gr.II from Gr.III and staying in the same station of posting.

 (ii) Myself, Shri U.K. Suklabaidya from 14.02.1990 i.e. from the date of the joining the service upto 23.06.1996 I was at SILCHAR.
 From 24.06.1996 to till date i.e. 8 years at Shillong.

(iii) Smt. Banita Lyngdoh, D'man Gr.II: From 10.6.1992 (date of appointment in the service) till date working at Shillong even after promotion.

(iv) Smt. Rita Tham, D'man Gr.II: From 15.6.1992 (date of appointment in the service) till date working at Shillong even after promotion.

Medil

In this connection, kindly also refer DGW, CPWD, New Delhi Office Order No.5/4/2004-S&D/141 dated 5/9 March, 2004 (copy enclosed) regarding decentralizing the authority of making transfers and postings of the staff. According to the guidelines (a) the normal tenure of stay in a Circle would be 8-10 years (b) transfer and posting will be done at pre-determined dates in the months of March/April and October/November every year and (c) the normal tenure of stay in an office would be 3-4 years.

In view of above mentioned facts and figure, it is very clear that, I am in no way the seniormost D'man, Gr.II of this headquarter at Shillong who is to be transferred (without any prejudice). It is not only the violation of the norms and guidelines of the transfer policy made by the competent authority but also depriving me from the justice and on the other hand naked favourism to an eligible person for transfer by giving transfer to same place of posting. Hence, I request to your goodself please allow me to stay in the same place of posting for completing my tenure and for which act of kindness I shall remain ever gratoful.

Thanking you,

4.

(U.K. Suklabaidya) D,man Grade-II Meghalaya Central Division, CPWD, Shillong.

Copy to: -

The Director General of Works, CPWD, Nirman Bhawan, New Delhi 1. for favour of information and necessary action please.

2... The ADG(ER), CPWD, Nizam Palace, Kolkata-700020 for favour of

information and necessary action please.

The Chief Engineer(NEZ), CPWD, Shillong for favour of information 3. and necessary action please.

The Superintending Engineer, Assam Central Circle-L, CPWD, 4. Guwahati-21 for favour of information and necessary action please.

5. The Superintending Engineer(P)(NEZ), CPWD, Shillong for favour of information and necessary action please.

The Executive Engineer, Meghalaya Central Division, CPWD, Shillong б. for favour of information and necessary action please.

7. The Regional Scoretary, All India Engineering & Drawing Association, Kolkata for information and necessary action.

> (U.K. Suklabaidya) D'man Gr.II

29/

ANNEXURE - H Advance CODY-H By speed Post u

GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT

5)/MGCD/2004/938

Dated, Shillong the 9.6.2004

The Superintending Engineer, Co-Ordination Circle (EZ), C.P.W.D., Nizam Palace, 234/4 A.J.C.Bose Road, Kolkata – 20.

Regarding transfer of Sri U.K.Suklabaidya, Draughtsman grade II.

Your order No.9(57)/I)'man-II/SE(C)/ER/KOL/336 dated 7.6.04.

Enclosed please find one self explanatory representation for favour of your

In view of Para 2, 3(1) his case is strongly recommended for retention in this surder Meghalaya Central Division, C.P.W.D., Shillong.

Thanking You,

Yours faithfully,

(Er.D.Das)

Executive Engineer Meghalaya Central Division, C.P.W.D., Shillong.

chati-21 for information and necessary action please. Enclosed One Representation and necessary action and necessary action please. Enclosed One Representation and necessary action please. Enclosed One Representation for the control of the contro

Mary San

EXECUTIVE ENGINEER

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:: GUWAHATI

In the matter of :
0.A.No.144 of 2004

Sri U.K. Suklabaidya ..Applicant

-VersusUnion of India & Ors. ..Respondents

WRITTEN STATEMENT FOR AND ON BEHALF OF RESPONDENTS NO.1,2,3 & 4.

I, Shi Bimal Kumah Das Superintending Engineer (Co-Ord), Central Co-Ordination Circle (ER), C.P.W.D., Kolkata-20, do hereby solemnly affirm and say as follows:

- 1. That I am the Superintending Engineer (Co-ord), Central Co-Ordination Circle (ER), Central Public Works Department, Kolkata-20 and as such fully acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statement may be deemed to have been denied. I am authorised to file the written statement on behalf of all the respondents.
 - 2. That the respondents have no comments to the statement made in paragraph 1, 2, 3 and 4.1, of the application.
 - That with regard to the statements made in paragraph 4.2 of the application, the respondents beg to state that the applicant had joined in this department on 14-02-1990 at Silchar Central Circle, Silchar. The applicant was promoted as Draftsman Gr. II and was posted at the office of the Superintending Engineer (P), North Eastern Zone, Shillong. Then transferred from SE(P), NEZ to MCD, Shillong vide No.9(57)/DM-I/SE(c)/ER/Cal/771, dated 23-9-2002 and lastly he was transferred ffom MCD, Shillong to SMC, Silchar vide No.9(57)/D'Men-II(C)/ER/KOL/336, dated 7-6-04.

- 4.3 of the application, the respondents beg to state that the transfer order of the applicant from Office of the Superintending Engineer(P), NEZ, Shillong to Meghalaya Central Division, Shillong is a temporary adjustment posting. Dilip Adhikari, D'Man, Gr. II(C) was retained at Shillong due to stay order issued by the Hon'ble Tribunal, Guwahati and the matter is Sub-judice. Letter No.09(57)/DM-II(C)/ER/CDM-VI/KOL 102, dtd.13-2-2004 is not a transfer order, it is the stalement proposed to be resolved by way (Annexure-I enclosed). Hence, the allegation is motivated and may be denied.
- That with regard to the statements made in paragraph 4.4 of the application, the respondents beg to state that tenure for transfer and posting as ordered by DG(W) vide letter No.E'4' 2004-5&D/141, dtd.5/9-3-2004, the claim for staying in a station is not true. The stay under any circle is 8 to 10 years but not under the same station. However, the said order has already kept in abeyance vide DG(W)'s letter No.5/4/2004-5&D/407,dtdp 16-7-04 (Annexure-II enclosed). The normal tenure of stay in a station would be 4 years as per Station Seniority. In this regard, it is to intimate that after issuing the readiness list the applicant has not been represented regarding his option of choice station in the plea that bbe applicant was out of station during that period, but the department is not responsible for that. However, for transfer/posting station seniority has been considered, not the posting in a office and the applicant is posted at Shillong since June, 1996 i.e. the applicant is enjoying more than two tenure in Hence, the allegation of the applicant is the same stations arbitrary and motivated and may be strongly denied.
- That with regard to the statements made in paragraph 4.5 of the application, the respondents beg to state that the applicant is also a longest stayee at Shillong such as Smt. Banita Lyngdoh and Smt. Rita Tham, D'M, Gr.II@ Smt. Banita Lyngdoh, D'M, Gr.II and Smt. Rita Tham, D'M, Gr.II both represented to stay at Shillong immediate after receiving the readyness list and considering the merit of that cases, the department allowed them to stay at Shillong. But this office did not received any option/representation from Sri U.K. Suklabaidya, D'M, Gr.II prior to issue of transfer/posting order though he was given the scope to represent his problem, if any, regarding transfer/posting.

- 7. That with regard to the statements made in paragraph 4.6 of the application, the respondents beg to state that the applicant has filed a representation when the transfer/posting order has already been issued and there was some administrative problem to consider the applicant's representation. The matter has already explained in para 4.5 and the claim may be denied.
- 8. That with regard to the statements made in paragraph
 4.7 of the application, the respondents beg to state that no comments
 as the matter is fully personal and the applicant is in a Central
 Govt. service which is transferable.
- 9. That with regard to the statements made in paragraph 4.8 of the application, the respondents beg to state that the transfer/posting was ordered as per Manual Volume-I.
- 10. That the respondents have no comments to the statements made in paragraph 4.9 of the application.
- 11. That with regard to the statements made in paragraph
 4.10 of the application, the respondents beg to state that allegation
 is strongly denied. Remarks of the applicant is violation of CCS
 Conduct Rules.
- 12, That with regard to the statements made in paragraph
 4.11 of the application, the respondents beg to state that are denied.
- 13. That with regard to the statements made in paragraph 4.12 of the application, the respondents beg to state that are denied. Transfer order issued as per provision laid down in CPWD Mannual Volume-I.
- 14. That with regard to the statements made in paragraph 4.13 of the application, the respondents beg to state that are denied.
- 15. That the respondents have no comments to the statements made in paragraph 4.14 of the application.
- 16. That with regard to the statements made in paragraph 5.1, 5.2, 5.3, 5.4, 5.5, 5.6, 5.7, 5.8 and 5.9 of the application, the respondents beg to state that are denied.
- 17. That the respondents have no comments to the statements made in paragraph 6, 7, 8.1, 8.2 and 8.3 of the application.
- 18. That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

VERIFICATION

(Co-ord.), Central Co-Ordination Circle(ER), Central Public
Works Department, Kolkata-20, being duly authorised and competent
to sign this verification do hereby solemnly affifm and state
that the statements made in paragraphs (to 18 of the
application are true to my knowledge and belief, those made in
paragraphs (to 18 being matter of record are true to
my information derived there from and those made in the rest
are humble submission before the Hon(ble Tribunal. I have not
suppressed any material facts.

AND I sign this varification on this the 29 th day of December, 2004.

Deponent

Superintending Eugineer., Co-ordination Circle (E. R., C.P.W.D. Nizam Place 234/4, A. J. C. Bore Road Calcutta-20,

-000-

15-

GOVERNMENT OF LUDIA CERTRAL PUBLIC WORKS DEPARTMENT CONTRACTOR OF LUDIA

AMMEXARE-A"

*)/DH-I/SE(C)/ER/Cal/] []

Dated: 25 (1200

COPPLATE ORDER

The Transfer/Posting of the following Draftsman Grade I and add II(Civil) are hereby ordered with immediate effect in the terest of Public Service.

S.Ho. Name.	From	To	Romarka.
L) Sri K.K.Dubba D'Man Brade I	PCMC Mursh1dabad	CCD II Kolkata.	Ex-Vacancy.
2) Sri P.G.Roy D'Man Gradé(I)	MCC Malda.	CCD-gy Kolkata	÷0 o
3) Ant. U.K.Sukunbaidya Diban Grade II	Subs. (1982) Shilllong.	M.C.D. Shl Liong.	ct o
Copy forward add to:	Coordinat	ending Engine tion Circle(E .W.D. K Q L	(2.3)
1) The Addl. Director? 2) The Chief Engineer (3) The Chief Engineer (4) The Chief Engineer (5) The Superintending (North Eastern Zono.	TBB Zono, CPWD SAI DEZ), Shillong. Engineer(Planning)	ta-20. Mgurd.	
7) The Superintending 17) The Superintending 18) The Superintending 19) The Superintending 10) The Ex. Engineer, COLL) The Ex. Engineer, COLL) The Executive Engineer	Engineer CCC Holl Engineer, CCC Holl Engineer, M.C.C. C Engineer, MMMxxX I D-II, CPWD, Kolka CD Nolly, CPWD, K	II, CPWD, Kol II, CPWD, Kol CPWD, Malda. 4.C.M.C. CPWD ta. olkate-20.	kata-20. kata-20. Murshidabad.
13) Official Concerned (14) Regional Secretary Arrestation, Chur,	All luke by to	npay prime and	

del 2011 6 10

EA to Superinterling Engineer Chordination, Circle(eR) Central F.W.D. ROLKATA-20

0/0

056-

100

16-16

GOVERNMENT OF TABLA
STRAL PUBLIC WORKS DEPARTMENT

No. 9(17) Admini-H(C)/SEG/ER/KOL 336

OFFICE ORDER

Dated: -16-101

The transfer/posting of the following Draftsmen Grade II(Civil) are hereby ordered with

	· · · · · · · · · · · · · · · · · · ·	1 100	i	
	MAME		. 1 1	
,	1.1.1.12	PROM	Trans.	* ## ## ## ## ## ## ## ## ## ## ## ## #
			1140	REMARKS
			- H - ,,	INDIVINIES .
٠.	<u> \$/\$1-101</u>			
	A.F. BARMAN	1 (2,707) (2,707)		
		SCD, SILCHAR	TONDE	
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		1 1 40 45 4010	Vice bri Naboni
	K. C. ARUAH	ACC-I,		Aigh town C
		1 ACC-1,	Pro-11.	Aich transferred
	P.C. TORAH	LOUVAHATI	Chiusia	Existing vacancy
		ACC-I,	GUWARATI	
	.	GÜWAHATI	VVIII)	Vice Sri
	#	A CONTINII	GUWALIATI	T CC SIT
÷.	dentilities in writing the		7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7 7	U.N.Bordoloi
	CHARLOSOSTOIL	MANDY		transferred
	· · · · · · · · · · · · · · · · · · ·	1 (1 (1)) · · ·	VC. T	
, .		GUWAHATI	GUWALATI	Vice Sri
	19.10.45V		100000	R.C.Baruah
•		HEXW Gureners		transferred
		Sylc, SILCHAR	SCD.	The state of the s
	CAL SURLABAIDYA		Pent this	Vice Sn
÷	2 xxxx (1) X11 1 X Y	NICIO,		A.K.Darman
:		18HILLONG	SMIC	T. William Co. The second
-;	THE ADMICART		SHCHAR	Vico Silli K.Roy
÷		SE(P)INEX	**************************************	. Enangictied 1
٠,	1000 - 10005 - 10005	181111 ONG	y(CD)	Vice Sri
	TRO TODANANDA	121 2212	_[SHIFT COSO	1 11 72
	HSVAS	BLOD-I	KČEL	L.K.Sul.labaidya
	•	BAHURGHAT		Vice St
٠.	4.49 c		RELEATA	A.K. Talukdar
	AMONI AICH			1 Sectional dates
٠,	11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	CAID, TURA.	KC. Mi	transferred +
5	GUCHAIT		1 1800 0 0 11	Vice Sri Somen
	SOUR BIXTL	TARREST STATE	LIKOLKATA	Laboration
	, I	YCD-I. MALDA	KCC1	Laha
•	A 1 15 HARUA	····do	186	Vice Sil Biplab
	The state of the s	ICD, ISLAMPUR	TECTION!	Dutta transferred
		- A WALLOW COL	SECPENTIAL.	Carried 15
٠.	ATT BARMANDE		KOLKATA	Vice Str Produce
		MCC MALDA"	1.53.52.53.143	Eundu transferred
٠.		1	i kcia vi	Livieting
			(Maint, mak)	Existing vacancy
٠,	AL TOKRABORTY		Divy Los kara	•
	The state of the s	GCD:GANGIOR	그림은 회사되면 5대표를	
	The state of the s		Stableyes	Nice Actelia Tom
٠.	T KRABORTS	A Days have	ROLL STATE	A Cheffin
		MCD III. MALDA	Share and a	retiring on 31,03,04
				Vice Sai owapan
:			ROUNDER	Chalcaborty
	A inst.	Sully Land		and anorty
		MIL KOLKATA	Middle !	transferred
	•			Michael Granding
:			Matiri	Cond calcarly
		1 1 ₁ 2 2 3		to the subsets of the
	•			the terrest
			•	
		•	•	

		1	;	1				
		1			l eu	•	, i uti iii	
:,.	្តាម មក្សាក់	F. 1	.	5. CT 5.1	. 1	\$ 10 \cdot \	Nise Sti Salimbail	
			; i	ROLLEYIN		MANDAY	namethical 1	
1.7	โรงีเลือง ยะไป	LV 15	1 :	[74] [7] [7] [7]	1		Vive Sri Fremoda	
10->17-4 RILES	11914	. 1	- 1	ista is viig	1 5 .4	Rol Mirecia'd	consola tilanen 🐪	
141.	TEAL FRIENDER!	Α',		Rechard,		100-17,	Arten Section appear	١,
•			- } !	BOOM READY	1	interest of a religion of	Drawe room with the gl	٠.
: IJ."	THE REPORT OF		. ;	- C 11 (Y O'A) A 2 -		[1114] [Gold]	All May Villancy	
			<u> </u>	TODERATA	1	Տոն Լաբ).		•
,		. į	- '}		- ļ	ROBLATA -		Ġ
10,	SWAPAN	, * j	Ĭ.	SE(P&A)EZ-	II.	"RC40-410."	tesisting vacancy	
	! СПАКВАВФІ	RTY		ROLKATA		(Maint, Sub-		
• '			1			Divid.	·	
			i			ROBEATA		
.,"	TPRODVITTE	รักราก 📗	- "	SE(P& 4),		Martina I	Existing vacancy	! -
•	1		i	KOLKATA	•	KOLKATA	ļ· · · · ·	ļ
4.3.	S.P.MITTRA .		ï	DEID. DEIAF	HAD	St.(P.S.A).	Vice Sri A.IC.Basak	ì
: •	1		!	\	1	ROLKATA	transferred .:	
							7.	•

Bote : 1. In Serial No.7.Siji Dilip Adhikari, DAYlan Gd.H(C) is cancelled due to Court Case and the matter is Sub-Judice. Hence he should be retained at Shillong till the case is decided.

2. In Scrial No. 43.14]& 22 (Sri D.K.Chaltmborty, Sri P.Chakraborty & Sri 康康 S.P.Mitra) is not entitled for TA/DA as the transfer is made as per their own

3. As the imme of houselfer order is delayed due to Conegal Florities (LOKSABHA) ing decision of joining outside station taken earlier topso 15" bitACY. As such the joining period from outside is now to be considered upter 21st three will the taken into consideration. This is only for the year 2004.

4. Sri D K.Chakaporty at Shive, 13 will be allowed to join in the existing. varanty of Sri N. Jaha retiring on N. 1982 COL (1984)

> (E-J_-(B.K. DAS)

uperialending Engineer, Co-Ordination

Copy to:-

अतंत्रा, Director Géneral, PR, ÇPMD Kolkala

ALE CONCENTIONAL OF COMMENT OF A STORY OF PROGRAM SE

મેન કરામ મહામાર તમાં તે કિલાબામુને કૃત્યને માં ઉપરાક્ષિતાના જ્ઞાના મ

L'agiance Milanimae CEPAND CUPANILIFE

ទាយបានជនមួយ លែក មិនបញ្ជីប៉ា



-Type Copy of the Relevant Portion of Transfer Order of Draftsman, Grade-II-

GOVERNMENT OF INDIA <u>CENTRAL PUBLIC WORKS</u> DEPARTMENT

No.: 9(57)/D/men-II(C)/SE©/EIV/KOL/336

Dated: 7/6/04

OFFICE ORDER

The transfer/posting of the following Druftsmen Grade-II (Civil) are hereby ordered with immediate effect in the interest of the public service: -

SL NO		FROM	TO	REMARKS
110	the street			The State of the S
1	A.K.BARMAN	SCD, SILCHAR	TCMD, TURA	Vice Sri Naboni
				Aich transferred
2	K.C.BARUAH	ACC-I,	PD-II	Existing vacancy
		GUWAHAŢ	GUWAHATI	
3	B.C.BORAH	ACC-I	AAWD	Vice Sri
		GUWAHATI	GUWAHATI	U.N.Bordoloi
				Transferred
4	U.N.BORDOLOI	AAWD/ High	VCC-1	Vice Sri
•		GUWAHATI	GUWAHATI	K.C.Baruah
				Transferred
5	B.K.ROY	SMC, SILCHAR	SCD,	Vice Sri
-			SILCHAR	. A.K.Barman
,6	U.K.SUKLA-	MCD,	SMC,	Vice Sri B.K.Roy
· · · · ·	BAIDYA	SHILLONG	SILCHAR	transferred
_			•	' W
7.	DILIP	SE(P)NEZ,	MCD,	Vice Sri U.K.
	ADHIKARI	SHILLONG	SHILLONG	Suklyabaidya

8.	PROMODA-	BLCD-I,	KCC-I	Vice Sri
	NANDA	BALURGHAT	KOLKATA	A.K.Talukdar
	BISWAS	•		transferred
			•	
9	NABONI	TCMD, TURA	KCC-III	Vice Sri Somen
	AICH,		KOLKATA	Laba
10	S.GUCHAIT	MCD-1, MALDA	KCC-I;	Vice Sri Biplab
,	•		KOLKATA	Dutta transferred
			4312715 Pr. A SECT. 1	Vian Sui Dendant
11	TAPAS	ICD, ISLAMI'UR	SE(P&A)EZ-1	Vice Sri Prodyut
	BARUA		KOLKATA	Kundu transferred
12	AJOY	MCC, MALDA	KCD-VI	Existing Vacancy
	BAKHANDI *	•	(Maint.Sub-	•
		:	Div.) Kolkata	
				· •
13	B. D.K.CHAK-	GCD, GANGTÓK	SE(P&A)/EZ-1	Vice A.Guha
	RABORTY		KOLKATA	retiring on 31.08.04
1	4 P.CHAKRA-	MCD-II, MALDA	SE(P&A)EZ-1	Vice Sri Swapan
	BORTY		KOLKATA	Chakraborty
	***	•	•	Transferred
. 1	5 PRODIP	MLD, KOLKATA	A MCD-II,	Vice Sri
	ROY		ACLIAM	P.Chakraborty
				transferred
				,
-			****	1

Note: 1. In Serial No.7 Sri Dilip Adhikari, D/Man Gd.II (C) is cancelled due to Court

Case and the matter is Sub-Judice. Hence he should be retained at Shillong till
the Case is decided.

Sd/-

(B.K.DAS)

Superintending Engineer, Co-ordination

~105

Government of India
O/O. The Suptdg. Engineer(P)NEZ,
C.P.W.D., Shillong-3.

VNNEXAVE-C

(3)/95/333N/NEZZ /6/26

Dated, Shillong the 16 /10/02.

OFFICE ORDER

In compliance to Superintending Engineer, Co-ordination Circle (ER), CPVD, Kolkata office der No.9(33)/DM(C)/SE(C)/ER/Cal/01/354 dated 01.05.2001, Shri D. Adhikari, D/m Gd.H is pereby relieved from this Office on the attennoon of 16.10,2002 with the direction to report for duty to the Office of Executive Engineer, Manipur Central Division -11, CPWD., Imphal.

Superintending Engineer(P) NEZ, Central P.W.D., Shillong,

Copy to :-

- 1. The Chief Engineer(NEZ), CPWD., Shillong with reference to his No.1/6/2000 Admn. Dated 25.06.2001. As per revised sanction accorded only 2(two) posts available. Hence, surplus D/m Grade II has been relieved.
- The Superintending Engineer, Co-ordination Circle(ER), Nizam Palace, Kolkata-20.

 After release of Shri D. Adhikari, D/m Grade II, this office has been left with 2(two) Draughtsman Grade II which is the revised sanctioned strength of this Office. Hence, this Office will not be in position to accept the joining report of Smt. D. Bora, Shri D. Bhattacharya, and Shri U.N. Bordoloi, D/m Grade-II who have been posted to this Office vide your office order 354 dated 04.05.2001. The above Draughtsman Grade-II may be adjusted in some other offices. It is further intimated that there are 3(three) vacancies of Draughtsman Grade-I and 2(two) vacancies of D/m Grade III which may please be filled up on priority basis.
 - 3. The Executive Engineer Manipur Central Division II, C.P.W.D., Imphal.
 - 4. The Pay and Accounts Office(NEZ), C.P.W.D., Shillong.
- 5. The Executive Engineer(P)-I, O/o the SE(P)NEZ., CPWD., Shillong.
- Bill Clerk.
- 7.5 Shri D. Adhikari, D/m Grade II. As already directed he may hand over his charge to Shri K. Kalah, A.E(P).
- 8. Personal file of Shri D. Adhikari, D/m Grade H.
- Shri K, Kalah, A.E(P).

D-Mannio con acceptant

THE GAULIATIE GHEOURTH MICH JETHIGH COURT OF ASSAM, NAGALAND, MEGHALAYA MANIPUR AND TRIPURA) SHILLONGBENCH CIVIL APPELLATE SIDE Shad or a liberary or how have and -19 @ 15 2-03 of 20 Appeal from \ The language works and the state of the Civil Rulo Appollant Roupondont A. A. A. C. S. C. S Opposite Party Landing Hol Bland Arta Appollant well a ... Respondent Office notes, reports, orders or proceedings Hill Nolling by Office or Advocate

(D(C) 28 (311) 2002

(2		C) 20 (311) 2002
\$3 lice of Advocators of S	erial TI Dallo	Office notes; reports; orders or proceedings
The state of the s	2 - 3	with signaturo Bally Co. Friday
		Andrew Land and the state of th
		DEFORE.
	A 1 3 123 1	THE HOM BIE BR JUSTICE II LAMRE
	7.2.20	
	, 1	
		Heard Mr 3 Chakravarty, learned
And training the second	counse	for the petitioner.
		A white was first in the same of the same
		Admit this potition.
		Call for the records.
		Lat a Rule Tan
	espond	
	1111.20	11
Properties I have	Ononed	rther and other orders should not be
Profesional Control		as this Court may deem fit and proper
The granes of the same		The Rule in made returnable within
Brogning of some final and a	icm (orth	th.
To report the definitional and a	orice	on hohals of the second of the
TI HICK	ur thou	on behalf of the respondents and no notice is called for
	Gotturn o	Doritioner shall however supply
	(outse	opy of the potition to Mr P Dey in of the day.
ONG		In the interim, it is directed that
	the pet	The worker Sugar Character than the constraint of a subject to the control of the
The state of the s		TO THE POST OF DOME TABLE AND A TOTAL PROPERTY OF THE PROPERTY
	i date ad 1	5.10-2002 shall not be acted upon.
		Mist after one month.
		Sold B. Langue
16:10	nette	CODGE
	1	· · · · · · · · · · · · · · · · · · ·
	•	Theme dianay
31	• .	Man
		1 Burney Cale Land

-13-

20-

ANNEXURE-E

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT
OFFICE OF THE SUPERINTENDING ENGINEER
COORDINATION CIRCLE (ER),
2^{NO} MSO BUILDING, NIZAM PALACE, 17TH FLOOR,
234/4 A.J.C, BOSE ROAD, KOLKATA - 20.
TEL: (033) 2247-7416. FAX NO. (03.1) 2281-3103.

Ho, 09(57)/DH-H(C)/SF(C)/ER/CDM-VI/KOI/102

Dated: 13.2.2001

To The Chief Engineer, NEZ, C.P.W.D., Shillong,

Subject:

Court Case filed by Shrl Dilip Adhikary, D'Man-II(C) in Guwahati High court,

Shillong Bench.

Reference:

ADG's Office No. 11(1)/2000-ADG(ER)/Vol-II. Dt. 10/11-02-04.

Kindly refer to the letter sited above on the subject the required clarification are given below:

In view of the stay from CAT, the stalemate is proposed to be resolved by way of issuing a modified posting order an detailed below:

1	5L.	NAME	FROM	.10	REMARKS.
¦į	NO.	5hri/5mt.	:	;	
Ţ	1.	H. DEVI.	MCD-II, IMPHAL.	MCD-II, IMPHAL.	RETENTION TO THE
	1		į		PRESENT PLACE OF
		•	;		POSTING ALLOWED
11		ļ	1	:	UPTO 31-03-2005.
1	2.	D. ADHIKARY	SE(P&A), NEZ,	AAWD, GUWAHATI.	VICE U.N. BARDOLOY
1			SHILONG.		
1	3:	U.N. BARDOLOY	AAWD, GUWAHATT.	PD-II, GUWAHATT.	EXISTING VACANCY.

Since the stay order in the case of Shri D. Adhikary has not yet been vacated, the proposed order in respect of Shri Adhikary and Shri Bardoloy will be issued on receipt of intimation about formal vacation of the said stay order from your end.

(i) The sanction strength of D'Man grade-II in SE(P&A), NEZ office is given below:

DRAUGHTSMAN	SANCTION	IN POSITION .	VACANCY.
	STRENGTH		
GRADE - I		HIL	03 -
GRADE-11	02	03	(-) 01
GRADE -111	03 .	01	02

Since there was a vacancy of 3 Nos. Grade ± 1 Diffan, one surplus Grade-11 Diffan , was adjusted out of the said category of Grade-1 Diffan in view of the scarcity of Diffan Grade-1 in the Office. Since the overall sanctioned strength of Grade-1 & 11 Diffan was (3 ± 2) = 05 as against the in position combined strength of 3 only, no gross irregularity was there.

... (î

fowever, the category wase surplus strength of Grade-II D'Man is being regularised by way of esuing a mortified order as stated to the preceding paragraph.

· As per direction of the Hon'ble CAT vide order dated 22-01-04, the representation of the applicant Sint. II. Devi la diposed by v/by of isauling a modified office order for retention at her present place of posting up to 31-03-2005 vide this office memo no. 100 Dt. 12-03-04 (copy andoned).

This is for your information and further necessary action please.

Rodes (B.K. DAS) SUPERINTENDING ENGINEER CO-ORDINATION CIRCLE (ER).

Copy to:

AUG (ER), C.P.W.D., Kulkata - 20.

SE (P & A), C.P.W.D., NEZ, Shillong.

SUPERINTENDING ENGINEUR : EN TO CO-ORDINATION CIRCLE (LR). Directorate Coneral of Works;

who and being reside in. On adunquirage Oakrowelldus landing active star want will be inogen of anothered are use Mala act a rate; they are only pristentiable of EMURCI, 2004 some

া patrachality of space of course of the space of the patrachast of the course of the course of the chapter o

The issue of de-centralization of authority to Regions/zones/Circles in the CPWD tern, or of the debartmebles known to meeting and albeforest half, boom under the

idist stepult has been decided to de-centralise the authority of making to postings of the staff available in these units to the unit in-charge. This is instere and postings of Ministerial Staff, Drawing Staff, Junior Engineers (Civiliand Elect.): ADH, Ext Engineers (Civiliand Elect.): ADH, ed to make the following provisions in the existing instructions.

hoon docided to place the executive engineers at the disposal of the Abe Region, The ADG of the Region shall decide upon the transfer postings of ac-Lis In his region. The ADO of the Region will be ampowered to make ter/posting within the Region as deemed nodessary by him taking into interation administrative exigency, and the requirement of the Wark of the Company and the requirement of the Wark of the Company and the requirement of the Wark of the Company and the requirement of the Wark of the Company and the requirement of the Wark of the Company and the requirement of the Company and the Company and

In the case of Ales Up Chief Engineer of the ADG of the position of officers in his cannot be remained to the control of the position of the p about the Zone to which the officer should now be posted. This decision shall be respective the Zonal Chief Engineer in whose zone the officers are to be the thing rough CE on receipt of this shall issue the necessary poeting orders is: Alis who are being posted in. On receipt of those orders the Zonal Chief neer where from the AE is to be relieved shall issue the necessary relieving rs and relieve the officer with the directions to report to his new place of

inititerial stall, drawing stall, Junior Engineers (civil & dioch); that SE intended to the Circle will be empowered to make transfer and posting within the ... The normal tenure of stay in a Circle would be 8-10 years.

The MEs will inform to the SE (Co-ord.) the names and grades of officers who tures completed or are about to complete the normal tenure in the Circle and the co-ord.) will, after obtaining approval of the ADG of the Region, propose the ter of officers from one Circle to another. On receipt of this proposal from E (Co-ord.), the respective SEs, in whose circle the officers are being set, that leave necessary orders for the officers/staff likely to Join his Circle. posting order will be conveyed to the Controlling Officers of officers and staff

Directorate General of Works Central Public Works Department

4/2004-S&D/141

Dated New Delhi the 5/9 March 2004.

Office Order

The issue of decentralization of authority to Regions/Zones/Circles in the CPWD empower them for improving their performance and efficiency has been under consideration of the department.

As the first step it has been decided to decentralise the authority of making transfers and posting of the Staff available in this units to the unit in-charge. This of transfers and posting of Ministerial Staff, Drawing Staff, Junior Engineers and Elect) SO (Hort), Assistant Engineers (Civil and Elect) ADH, Ex. Engineer and Elect) and DDH, has been examined in the Directorate and it has been considered that in order to fully utilize the potential of individual Officers and ensure that man resource is available in a unit is put to the best possible use, in public interest, necessary to place the same at the disposal of the unit in charge: Accordingly it has decided to make the following provisions in the existing instructions.

It has been decided to place the Executive Engineers at the disposal of the ADO of the Region. The ADO of the Region shall decide upon the transfer/postings of the EEs in his region. The ADO of the region will be empowered to make transfer/posting within the Region as deemed necessary by him taking into consideration administrative exigency and the requirement of the work.

In the case of AEs the Chief Engineers of the Zones shall make the transfer/posting. The normal tenure of stay of an AE in a Zone, including his stay as a JE in that zone shall be ordinarily 8 years and not exceed 10 years. The Chief Engineer shall regularly apprise the ADG of the position of officers in his zone and send the names of the officers who have completed or about to complete their normal tenure in the zone. The ADG of the Region shall decide about the Zone to which the officer now be posted. This decision shall be conveyed to the Zonal Chief Engineer in whose zone the officers are to be posted. The Zonal Chief engineer in the recessary posting orders for the AEs who are being posted in. On receipt of these orders the Zonal Chief Engineer

- 17-

where from AE is to be relieved shall issue the necessary relieving orders and relieve the officer with the directions to report to his new place of posting.

For ministerial staff, drawing staff, Junior Engineers (Civil & Elect.) the SE charge of the Circle will be empowered to make transfer and posting within the Circle. The normal tenure of stay in a circle would be 8-10 years.

Sd/Illegible
(V.K.Sharma)
Director (S&D)

Govt. of India

(O: 9(57)/99/SE@/D/Men-I/C/

DEFECT MEMILIFICATIONOM

Sub: Posting & Transfers in the grade of Droftsmen Grade-1 & 11 (Civil/Elect.) during 2001-2002 Options for further posting on. completion of tenure at present station-regarding

Alist of Draftsmen Grade-I & II (Civil& Elect.) who have become " o for transfer during 2001-2002 is forwarded herewith. The concerned officials may the requested to indicate options for transfer latest by 31.01.2001, by giving names 4 stations, in order of preference for consideration, along with the data of posting for a last 10 years to this office.

The Superinlending Engineers/Executive Engineers are also requested to Lease check up the list enclosed and intimate discrepancy / omission if any, to this tice most urgently latest by 15.01.2001 for further necessary action at this end.

inclo: one list

(D.Horo) Superintending Engineer, Co-Ord.

70 All SES, SES(P&A) & EXECUTIVE ENGINEERS(CIVIL/ELECT), CPWD, Under Region.

Copy for information to:-

1. Addl. Director General, ER, CPWD, Calculta

Regional Secretary, EDSA, CPWD, Calcutta

Enclo: one list

(D.Hore)

uperintending Engineer, Co-Ord.

24.7 19/12/00 * 14/48 13.64]

COLEIGE OF THE SUPERIER EDUICET HOMERE, CO-ORD, CPAND, EIR, HIZAM PALACE, CALCUTYA 700020

A STATE OF THE PROPERTY OF THE

LODIGET STATES LISTED ICHAS INTERIOR OF APPLANTAL) (POSTED outside CALCUITA) (POSTED outside CALCUITA)

		estation to the control of the property of the second	a special free		a Contracting builds	Berginster, 6200 sees he belle
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	L.:	Same (S/Sr//Smt) and	Date of .;	Resentant 42	// Date / Si	Remarks (A)
	10		For Birth [2]	金融等的數學	'ri from^\/	
1		Exercise to make the			which ()	
				(1) 19 (1) (1) (1) (1) (1) (1) (1) (1) (1) (1)	continu-3	
	· /4				ously iin	
					present	
	Ças:				station (1	TELESCOPE (1995)
, C	11.57	D.ADHIKARY	01:02.50	소SE(P&A)Shillong 등타는	10.05.01	telimia ottorni del
C	2.	AKBARMAN TELE	.01,12.01."	SCC/Ollehor Alle Main	23.02,90 🔆	APPENDING NAME OF STREET
<u>`</u>	3.	SMT,DBORA	01.05.40.	ACC //Quwahnu fix.	101,09.01	\$
C	4.55	AKSHARMA	02.05,447	PCC/Patni V.O. 1. 1. 1.	11.11.91	Above 53 years
, · · · ·	5.	SMT.B. LYNDOGH ALL	01:07:09	SE(P)/MEZ/Shillong	10.06.9274	DASHING SELL
·- [c	6	SMT, R. THAM		SE(D)WEACUITOUS	M5.06,9237	HEROCK PARTIES.
. .0	7.7	CO.C.DORA MARIE TWEET	(01:03:00:1)	الإلام المرابعة المر	22,11,00,5	MARKET CONTRACTOR
.: !	8,'	S,C! BISWAS F. V. C.	20.00.52.11	SCC/Slichner (17) And A	27,12.93	WANTED BY THE
	9.0	S.U.AHMED	01:10.655	(SE(P&A)Shillonys	24.06.96 r	
		K.C.BARUA TENTATE	01,03:00;W	ACC No awalinil City	01,07:00	2000 PM 905-475
	11.6	U.N. BORDOLOP THE A	01,04,46	AAWD/Guwahatiy	05.05.97	THE PROPERTY OF
	2.4	SMT.H.DEVI TO SERVE	(01,03,67.47.	:MCD-Wimphal & 1/23	25,07.97	KANAMA MARKATA
	3.	BICROY	01,04,69	SMC(MVSIIchan)	28.07.97.	NEW WEST
	14.	SK KAKOTI	01,05,4458	ACC //Guwchaller (Gr	04.00.07	Aligvo 53yna mily
	15	DEHATIACHERJEE	110.01;G5\	FSCC/Slicher 表情情報	(12:00:97;%)	Wall Transfer for
	10. :	P.(KUNDU (III) (III)		ilawo(w)cilcinite (1)		
1.1	17.	the state of the s		MCD-INWaterIngapad		HAPPE TO BE
		PKESARKARE WEST HEET	The state of the s	(BLCMD/Bulurghats) す		全国的
	10/:	ED.N.; KUNDUS USSESS TABLE	1,02,01,00	PSE(R)/HEZ/Chillong では	:07:09.68;:w	WESTER VIEWS

LONGERY CLVARE FRANCE ENVERONE CONDENSE.

**		and the state of t	and the standard services and the standards	one was a comment	A RESERVATION SARE AND CO.
SL	Name (S/Sri/Smt)流流	③ Date of ♡	Present unit	SSDate 3.2	Pac Remarks Ivy
I-NO		Birth	The part of the state of the state of	Mirom Mr.	43.8.3 49.0
		100000000000000000000000000000000000000	1901/24/82516 1255	Which	
	13000 1300 1300 1300	4515 3, 105		-posted -	
Jugar F	The second of th			Contlinu-P	一般是對於在36 5
1.00.65	The state of the s	100 (100 persons)		ously in	EN STATISTICS
	The second of th			Sprosont:	
IN CALCUTTAL SOME SERVICE OF SELECTION OF SERVICE SERVICES IN STREET					
01.	M.C. DAST of Property Inc.	05.01.44 🚓	CCEC-II/CAL	10.05,00	Above 53yenin
02.	R.H. HASKAR	22,02,41	CCEDA/CAL	14.03.94	Alioyo 53 yonin
03	A.K. ROY	12,01.42	COED-III/CAL	14.00.96:	Abovo 53 yonis
04.	P.K. SARDAR (M. CARACT	13.01.42	CCED-IV/CAL : :	10.00.99	.Abovo 53 yours
05.	S.R. SARKAR	12.04.42	COEC-VOAL	17.01.95	Λυογό 63 γουια
					7 7 50 701118

MINEXINEL

the Superintending Engineer(Coord), Fastern Region, CPND, Nizam Palace, Lallata-20.

Through Proper Channel.

Retention in the present place of posting in respect of Shui U.K. Suklabaidya, D'man Gd.II.

1. My representation duly forwarded to you vide No.21(5)/MgCD/2004/905 dated Gef:

2. Your Office Order issued vide No.9(57)/T/man- II/C/SE(C)/ER/KOL/336 dated 7.6.04.

With reference to your office order Nowals well as my representation under reference regarding above mentioned subject, Like to draw your kind attention to the tollowing facts.

That Sir, just one and half year before I was transferred vide your office order No.9(57)/DME//SE(CYER/Calcutta/771 dated 23.9.2002 from the office of SE(P)(SEZ) to the office of the Executive Engineer, Meghalaya Central Division, CPWD, Shillong and joined on 17.10.02.

The transfer order has been issued at the mid session of the scholastic year of Meghalaya for which the education of my son will be disrupted for a year since the question of admission to next place of posting will not be accepted by the School authorities.

I am not the longest stayee as Draftsman at Shilleng which will be crystal clear from the following statement.

Shri Dilip Adhikari :- Since 16-05-1981 i.e. from the date of joining (i) in the service as D'man till today same station of posting i.e. Shillong for 23 years at a stretch, even after promotion to Gr.II from Gr.III and staying in the same station of posting..

Myself, Shrl U.K. Suldabaidya from 14.02.1990 i.e. from the date of (ii) the joining the service upto 23.06.1996 I was at SILCHAR.

From 24.06.1996 to till date i.e. 8 years at Shillong. Smt. Banita Lyngdoh, D'man Gr.H : From 10.6.1992 (date of (iii) appointment in the service) till date working at Shillong even after

Smt. Rita Tham, D'man Gr.H: From 15.6.1992 (date of appointment (iv) in the service) till date working at Shillong even after promotion.

In this connection, kindly also refer DGW, CPWD, New Delhi Office Order No.5/4/2004-S&D/141 dated 5/9 March, 2004 (copy enclosed) regarding describedizing the authority of making transfers and postings of the staff. According to the guidelines (a) the normal tenure of stay in a Circle would be 8-10 years (b) transfer and posting will be done at pre-determined dates in the months of March/April and October/November overy year and (c) the normal tenure of stay in an office would be 3-4 years.

In view of above mentioned facts and figure, it is very clear that, I am in no way the seniormost D'man, Gr.II of this headquarter at Shillong who is to be transferred (without any prejudice). It is not only the violation of the norms and guidelines of the transfer policy made by the competent authority but also depriving me from the justice and on the other hand naked favourism to an eligible person for transfer by giving transfer to same place of posting. Hence, I request to your goodself please allow me to stay in the same place of posting for completing my tenure and for which act of kinduosa I shall remain over grateful.

Thanking you,

Yours faithfully, Umx Telen

(U.K. Suklabaidya) D,man Grade-II Meghalaya Central Division, CPWD, Shillong.

Copy to: ..

The Director General of Works, CPWD, Nirman Bhawan, New Delhi for favour of information and necessary action please. 2..

The ADG(ER), CPWD, Nizam Palaco, Kolkata-700020 for favour of information and necessary action please.

The Chief Engineer(NEZ), CPWD, Shillong for Invour of information 3. and necessary action please. 4.

The Superintending Engineer, Assam Central Circle-1, CPWD, Guwahati-21 for favour of information and necessary action please.

The Superintending Engineer(P)(NEZ), CPWD, Shilleng for favour of 5. information and necessary action please.

The Executive Engineer, Meghalaya Central Division, CPWD, Shillong for favour of information and necessary action please.

7. The Regional Secretary, All India Engineering & Drawing Association, Kolkata for information and necessary action.

> (U.K. Suldabaidys) D'man Gr.H

(2)

MANGERE CONJH,
12-1 spred Post

GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT

5)/MGCD/2004/938

Dated, Shillong the 9.6.2004

The Superintending Engineer, Co-Ordination Circle (EZ), C.P.W.D., Nizam Palace, 234/4 A.J.C.Bose Road, Kolkata – 20.

Regarding transfer of Sri U.K.Suklabaidyn, Draughtsman grade II.

Your order No.9(57)/D'man-H/SE(C)/ER/KOL/336 dated 7.6.04.

Enclosed please find one self explanatory representation for favour of your setie consideration.

In view of Para 2, 3(1) his case is strongly recommended for retention in this refer Meghalaya Central Division, C.P.W.D., Shillong.

Thanking You,

Yours faithfully,

(Er.D.Das)

Executive Engineer

Meghalaya Central Division,
C.P.W.D., Shillong.

apperintending Engineer, Assam Central Circle No.I. C.P.W.D., Bamunimaidan, 1997 of the information and necessary action please. Enclosed One Representation from and necessary action please. Enclosed One Representation for the analysis of the information and necessary action please. Enclosed One Representation

EXECUTIVE ENGINEER

- 2 JUN2001

गुनाहाटी व्याप्तीत

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

O.A.No.144 of 2004

Shri Uttam Kumar Suklabadya

... Applicant

-Versus-

The Union of India & Others

...Respondents

-AND-

IN THE MATTER OF

Rejoinder Submitted by the Applicant in the above said Original Application against the Written statement filed by the Respondents.

The humble Applicants submit this Rejoinder as follows:

- 1. That with regard to statement made in paragraph 1, 2 & 3 of the Written Statement filed by the Respondents of the above said Original Application, the Applicant have no comments and beyond records nothing is admitted.
- 2. That with regard to statement made in Paragraphs 4 of the Written Statement filed by the Respondents of the above said Original Application, the Applicant begs to state that the same are not true and also misleading to this Hon'ble Tribunal. The Applicant begs to state that in the said transfer order dated 23-09-2002 at Annexure-A of the instant Original Application is not a temporary adjustment of posting. In the said Office Order dated 23-09-2002 nowhere it was mentioned that it was a temporary adjustment. It has been clearly stated that the transfer and posting of the following Draftsman Grade-I and Grade-II (Civil) are hereby ordered with immediate effect in the interest of public service. The posting of Dilip Adhikari, Draftsman Grade-II (Civil) has no relevancy or connection with the posting and transfer of the Applicant.

cettain kr. Suhlabaidya



H

Hence the statement made in the Written statement is motivated and misleading to this Hon'ble Tribunal.

That with regard to statement made in paragraph 5 of the Written statement filed by the Applicant are not true. The Applicant begs to state that he is the not longest stayee. The letter dated 16-07-2004 (as mentioned at Annexure-II of the Written statement) has not been annexed in the service copy of the Written statement. The Applicant begs to state that he has not been able to file his representation in time regarding his option for choice station due to his official duty at New Delhi from 27-05-2004 to 02-06-2004. It may be stated that the Applicant was directed by the Superintending Engineer (Enquiry), C.P.W.D., New Delhi vide his Order dated 05-04-2004 to appear before him as a witness and also to take his evidence in a Departmental Enquiry against one Shri R.R.Dahia (Assistant Engineer, Civil, CPWD) under Rule 14 of CCS (CCA Rules 1965). The Applicant has also filed an advance copy on 04-06-2004 for his options for further posting.

Amexure-X is the photocopy of letter dated 05-04-2004.

Amexure-X1 is the photocopy of Applicant's representation filed on 04-06-2004.

- 4) That with regard to statement made in paragraph 6 & 7 of the Written statement filed by the Respondents, the Applicant begs to state that the same are not true and also misleading to this Hon'ble Tribunal. The Applicant has already stated in the above paragraph-3 that due to his urgent official engagement at New Delhi he could not filed his option for choice posting in time. Immediately after his arrival from New Delhi he filed an advanced copy before the concerned authority stating his option for further posting. The Respondents have themselves discriminated the Applicant with the other Draftsman Grade-II who is longest stayee than Applicant by considering their representation.
- 5) That with regard to statement made in paragraph 8 to 18 of the Written statement filed by the Respondents, the Applicant begs to state that the Respondents with a mala-fide intention posted your Applicant at Silchar. The Superintending Engineer, CPWD, Silchar Circle vide his

4 Ham Kr. Suhlabaidyn

letter No.12(1)/SE/IBBR/MC/SIL/2003/290 Dated 10-06-2004 addressed to the Superintending Engineer (Co-ordn.), CPWD, Kolkata (i.e. the Respondent No.4 of the instant Application) has informed that there is no sanction post of Draftsman Grade-II where can Shri U.K.Suklabadya, Draftsman, Grade-II be accommodated. Therefore it was requested by him to post one Draftsman Grade-I as per sanctioned strength instead of Draftsman Grade-II as early as possible for smooth running of Govt.work.

Amexure-X2 is the photocopy of letter No.12 (1)/SE/IBBR/MC/SIL/2003/290 Dated 10-06-2004.

From the above, the Written Statement submitted by the Respondents are wholly bereft of substance and no credence ought to be given to it. Thus, in view of the abject failure of Respondents to refute the contentions, averments, questions of law and grounds made by the Applicant in the Original Application filed by the Applicant deserve to be allowed by this Hon'ble Tribunal.

Uttam Kr. Suhlaboridm.

VERIFICATION

And I sign this verification on this the 31 Aday of May 2005 at Guwahati.

Man Kr. Suhlabaidyn

SE(Inquiry)/27/2001 Dated: 5.04.2004

From M.C.Bansal

Superintending Engineer (Inquiry)

Room NO.3, 1st Floor, 'E' Wing Nirman Bhawan, New Delhi-110011 Phone NO.23017640

(1)Sh.Makbul Hussain Borbhuiya, Inspector, Customs & Cent. Excise, Anti Evasion Unit, Shilong. (2)Sh. Chandra Kr. Gupta, O.S., O/o The SSW(NEZ), CPWD, Shillong.

(3)Sh. S.U.Ahmed, Dts/Man, O/o the SSW(NEZ), CPWD, Shillong.

(4)Sh. Uttam Kumar Suklabaldya, Dts/Man, O/o the SSW(NEZ), CPWD, Shillong.

(5)Sh. Subarta Chatterjee, Asstt., O/o the Sr Architect, CPWD, Shilliong.

Through PO

Departmental Inquiry into the charges framed against Sh. R.R.Dahiya, AE(C) under Rule 14 of CCS (CCA) Rules,1985

You have been cited as a witness in the above departmental inquiry being conducted by me. Your evidence is considered material in the case. You are, therefore, requested to appear before me to give evidence at the time, date and venue mentioned below.

Date and Time

25th May 2004 & 26th May 2004 at 11.00 AM Venue

O/o SE(Inquiry), Room No.3, 1st Floor, E Wing Nirman Bhawan, New Delhi-110011

Receipt of this summons may please be acknowledged.

(M.Q.Bansal) S.E. (Inquiry) inguiry Officer

Copy to:

Sh.S.N.Rai, EO(D)III, Vigilance Unit, CPWD, Nirman Bhawan, New Delhi (PO) with the request to deliver the summons to the witnesses and acknowledgement received may be

S.E.(Inquiry)

· ·

ANNEXURE-X

The Superintending Engineer Co-ordination(Rgion. Bl&BII) CPWD, Nizam Palace 234/4 AJC Bose Road. Kolkata-20

(Through Proper Channel)

Sub:- Option for further posting on completion of tenure at present station.

Ref:- 9(57)/SE©/ER/CDN-IV/Kol/404 .Dated:-12-5-04

Sir,

With reference to the above letter. I have the honour to draw your kind attention for the following few lines regarding permission to retain at Shillong for another tenure.

- (i) I went to Delhi for official duty. on 22nd May 2004. & returned back on 2nd June 2004. So it is not possible to represent my option before or on 31^{nt} May 2004
- (ii) I joined this department as D/Man (Gr-III) on 14.2.1990. and I was posted at Silchar Central Circle CPWD Silchar. In June 1996 I was promoted as D/Man (Gr-II) and was posted to the office of the SE(P)NEZ, CPWD, Shillong. Again I transferred from SE(P)NEZ, CPWD Shillong to Meghalaya joined in this Office on 17.10.2002.
- (iii) That Sir, my son is studying in local school and hence it is a problem for me to get the admission in the middle of the year in any where.

In view of the above, I would like to request your kindly retain me at Shillong for another tenure and for which I shall remain over grateful to your honour.

Thanking you in anticipation.

Enclusive Conference of the Property order.

Yours faithfully,

OLIGIO

(U.K. Sukhlabaidya)

D/Man Grade-II

O/o the Executive Engineer,

Meghalaya Central Division,

C.P.W.D., Shillong.

Harry Xxx 19

Government of India गन्भीय फोगा गिर्गाण विमाग Central Public Works Department गारत बांग्लादेश सीमा राइक अनुरक्षण परिगंडल Indo Bangladesh Border Roads Maintenance Circle सिल्यर 700'00

NO.12(1)/SE/IBBR/MC/SIL/2003/2907 DATED 10.6.04.

The Superintending Engineer, Coordination Circle (EZ), 234/4 A.J.C Bose Road, Nizam Palace, CPWD, Kolkata.

Subject: Transfer/posting of D/men Gr.-II.

Reference: Your letter No. 9(57)/D/men-II (C)/SIL (C)/ER/Kol/336

Vide your above mentioned office order you have transferred and posted D/men Gr.II in various units and also D/men Gr.-II namely Shrii U.K. Suklabidhya, in this circle against Shri B.K. Roy, transferred

This office has already informed you that as per sanctioned strength there is no sanctioned post of D/men Gr-II, in this office and it is also reflected in all the disposition lists sent to you every month. (copy of sanctioned strength is enclosed herewith for ready reference).

Therefore, it is requested to kindly post one D/men Gr.I, as per sanctioned strength instead of D/men Gr.II as early as possible for smooth running of Govt.

Englosed -As stated above.

Superintending Engineer.

Martin Januara